



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

Letter No.: UKPCB/HO/Gen-183-769/2024/594,
BY E-MAIL

Date: 22.07.2024

To,

The Registrar General
Hon'ble National Green Tribunal
Principal Bench, New Delhi
Email: judicial-ngt@gov.in

Sub.: Response of Uttarakhand Pollution Control Board (R-1) in the matter of Original Application No. 379 of 2024 titled as "Bhuvan Chandra Bhatt Vs. Solar Pulse Energy Pvt. Ltd. & Ors." - reg.

Sir,

Kindly refer to the order dated 22.04.2024 passed by the Hon'ble National Green Tribunal in the matter of **Original Application No. 379 of 2024 titled as "Bhuvan Chandra Bhatt Vs. Solar Pulse Energy Pvt. Ltd. & Ors."**. In Compliance of order passed by the Hon'ble NGT, please find enclosed herewith Response of Uttarakhand Pollution Control Board in the aforesaid matter.

You are requested to kindly take response of Uttarakhand Pollution Control Board into record and place before the Hon'ble Tribunal for kind consideration please.

Encl.: As above.

Sincerely Yours'


(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for kind information and necessary action please.

1. Shri Mukesh Verma, Advocate & Counsel for Uttarakhand Pollution Control Board, Dehradun.
2. Additional Secretary, Department of Environment Conservation & Climate Change, Government of Uttarakhand, Dehradun.
3. Regional Officer, UKPCB, Regional Office, Haldwani (Nainital).

निरीक्षण आख्या

मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 379/2024 Bhuwan Chandra Bhatt Vs. Solar Pulse Energy Pvt. Ltd. & Ors. में दि0 22.04.2024 को पारित आदेशों के क्रम में बोर्ड मुख्यालय के पत्रांक सं0 यूकेपीसीबी/एचओ/सा0-183-769/2024/238 दि0 20.05.2024 के अनुपालन में अधोहस्ताक्षरकर्ताओं द्वारा स्थलीय निरीक्षण दिनांक 28.06.2024 को किया गया है। सन्दर्भित स्थल में 1. मै0 बिदंल लेजर होम प्रा0लि0, 2. नार्दन सोलर एनर्जी प्रा0लि0, 3. एस0आर0एन0 सन एन सोलर एनर्जी प्रा0लि0 द्वारा सोलर पावर प्लांट (Solar Power generation through photo-voltaic cells) स्थापित/संचालित है। निरीक्षण के दौरान श्री भुवन चन्द्र भट्ट (शिकायतकर्ता) के प्रतिनिधि श्री महेश चन्द्र भट्ट उपस्थित थे। स्थलीय निरीक्षण आख्या निम्नवत् है:-

1. मै0 बिदंल लेजर होम प्रा0लि0:-

- 1.1. मै0 बिदंल लेजर होम प्रा0लि0, ग्राम- कुणीधार, पो0आं0- मनीला, तहसील- भिकियासैण, जिला- अल्मोड़ा में स्थित है। निरीक्षण के दौरान इकाई प्रतिनिधि श्री मो0 नदीम अहमद उपस्थित थे तथा स्थल पर 2.7 मेगावाट क्षमता का सोलर पावर प्लांट स्थापित/संचालित है।
- 1.2. इकाई को उत्तराखण्ड अक्षय ऊर्जा विकास अभिकरण (उरेडा) के पत्र सं0 763/UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-2020(Vol-2) दि0 18.07.2019 द्वारा 2700 KWp क्षमता के सोलर पावर प्लांट की स्थापना हेतु Letter of Award (LoA) प्राप्त है। (संलग्नक-01)
- 1.3. इकाई द्वारा Uttarakhand Power Corporation Limited, Dehradun के साथ Power Purchase Agreement दि0 31.07.2020 को किया गया है। (संलग्नक-02)
- 1.4. सोलर पावर प्लांट की स्थापना मै0 सोलर पल्स एनर्जी प्रा0लि0, द्वारा की गयी है। इस संबंध में मै0 बिदंल लेजर होम प्रा0लि0 द्वारा मै0 सोलर पल्स एनर्जी प्रा0लि0 के साथ दि0 04.10.2021 को अनुबंध किया गया है। (संलग्नक-03)
- 1.5. इकाई को बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/एचओ/एन0ओ0सी0-7653/2022/1898 दि0 31.03.2022 द्वारा स्थापनार्थ सहमति निर्गत की गयी है। (संलग्नक-04) केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक F.No.B-29012/IPC-VI/2017-18 दि0 17.11.2017 के अनुसार Solar Power generation through photo-voltaic cells, plants of all capacity सफेद श्रेणी में आच्छादित है तथा सफेद श्रेणी के अन्तर्गत आच्छादित इकाईयों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सहमति बाध्यता से मुक्त रखा गया है। (संलग्नक-05)
- 1.6. इकाई में जल का प्रयोग घरेलू प्रयोजन हेतु किया जाता है, जनित उत्प्रवाह का निस्तारण सेप्टिक टैंक/सोक पिंट के माध्यम से किया जाता है।
- 1.7. निरीक्षण के दौरान परियोजना स्थल में अधिकांश चीड़ के वृक्षों के खूंट पाये गये, वृक्षों के पातन के संबंध में इकाई प्रतिनिधि द्वारा कोई प्रपत्र उपलब्ध नहीं कराये गये तथा परियोजना स्थल में आवागमन हेतु संपर्क मार्ग का निर्माण किया गया है। (संलग्नक-06)

2. मै0 नार्दन सोलर एनर्जी प्रा0लि0:-

- 2.1. मै0 नार्दन सोलर एनर्जी प्रा0लि0, ग्राम- कुणीधार, पो0आं0- मनीला, तहसील- भिकियासैण, जिला- अल्मोड़ा में स्थित है। निरीक्षण के दौरान इकाई प्रतिनिधि श्री मो0 नदीम अहमद उपस्थित थे तथा स्थल पर 2 मेगावाट क्षमता का सोलर पावर प्लांट स्थापित/संचालित है।
- 2.2. इकाई को उत्तराखण्ड अक्षय ऊर्जा विकास अभिकरण (उरेडा) के पत्र सं0 762/UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-2020(Vol-2) दि0 18.07.2019 द्वारा 2000 KWp क्षमता के सोलर पावर प्लांट की स्थापना हेतु Letter of Award (LoA) प्राप्त है। (संलग्नक-07)
- 2.3. इकाई द्वारा Uttarakhand Power Corporation Limited के साथ Power Purchase Agreement दि0 25.11.2021 को किया गया है। (संलग्नक-08)





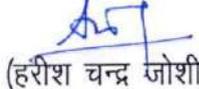
- 2.4 इकाई के सोलर पॉवर प्लांट की स्थापना मै0 सोलर पल्स एनर्जी प्रा0लि0 द्वारा की गयी है। इस संबंध में मै0 नार्दन सोलर एनर्जी प्रा0लि0 द्वारा मै0 सोलर पल्स एनर्जी प्रा0लि0 के साथ दि0 26.11.2021 को अनुबन्ध किया गया है। (संलग्नक-09)
- 2.5 इकाई को बोर्ड मुख्यालय के पत्रांक-यू0के0पी0सी0बी0/एच0ओ0/एन0ओ0सी0-7654/2022/1922 दि0 31.03.2022 द्वारा स्थापनार्थ सहमति प्राप्त है।(संलग्नक-10) केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक F.No.B-29012/IPC-VI/2017-18 दि0 17.11.2017 के अनुसार Solar Power generation through photo-voltaic cells, plants of all capacity सफेद श्रेणी में आच्छादित है तथा सफेद श्रेणी के अन्तर्गत आच्छादित इकाईयों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सहमति बाध्यता से मुक्त रखा गया है। (संलग्नक-05 के अनुसार)
- 2.6 निरीक्षण के दौरान परियोजना स्थल में अधीकांश चीड़ के वृक्षों के खूंट पाये गये, वृक्षों के पातन के संबंध में इकाई प्रतिनिधि द्वारा कोई प्रपत्र उपलब्ध नहीं कराये गये तथा परियोजना स्थल में आवागमन हेतु संपर्क मार्ग का निर्माण किया गया है। (संलग्नक-11)

3. मै0 एस0आर0एन0 सन एन सोलर एनर्जी प्रा0लि0:-

- 3.1. मै0 एस0आर0एन0 सन एन सोलर एनर्जी प्रा0लि0, ग्राम- कुणीधार, पो0ऑ0- मनीला, तहसील- भिकियौण, जिला- अल्मोड़ा में स्थित है। निरीक्षण के दौरान इकाई प्रतिनिधि श्री मो0 नदीम अहमद उपस्थित थे तथा स्थल पर 2 मेगावाट क्षमता का सोलर पावर प्लांट स्थापित/संचालित है।
- 3.2. इकाई को उत्तराखण्ड अक्षय ऊर्जा विकास अभिकरण (उरेडा) के पत्र सं0 772/UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-2020(Vol-2) दि0 18.07.2019 द्वारा 2000 KWp क्षमता के सोलर पॉवर प्लांट की स्थापना हेतु Letter of Award (LoA) प्राप्त है। (संलग्नक-12)
- 3.3. इकाई द्वारा Uttarakhand Power Corporation Limited के साथ Power Purchase Agreement दि0 28.08.2020 को किया गया है। (संलग्नक-13)
- 3.4. इकाई के सोलर पॉवर प्लांट की स्थापना मै0 सोलर पल्स एनर्जी प्रा0लि0 द्वारा की गयी इस संबंध में मै0 एस0आर0एन0 सन एन सोलर एनर्जी प्रा0लि0 द्वारा मै0 सोलर पल्स एनर्जी प्रा0लि0, के साथ दि0 26.11.2021 को अनुबन्ध किया गया है। (संलग्नक-14)
- 3.5. इकाई को बोर्ड मुख्यालय के पत्रांक-यू0के0पी0सी0बी0/एच0ओ0/एन0ओ0सी0-7657/2022/1900 दि0 31.03.2022 द्वारा स्थापनार्थ सहमति प्राप्त है।(संलग्नक-15) केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक F.No.B-29012/IPC-VI/2017-18 दि0 17.11.2017 के अनुसार Solar Power generation through photo-voltaic cells, plants of all capacity सफेद श्रेणी में आच्छादित तथा सफेद श्रेणी के अन्तर्गत आच्छादित इकाईयों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सहमति बाध्यता से मुक्त रखा गया है। (संलग्नक-05 के अनुसार)
- 3.6. निरीक्षण के दौरान परियोजना स्थल में अधीकांश चीड़ के वृक्षों के खूंट पाये गये, वृक्षों के पातन के संबंध में इकाई प्रतिनिधि द्वारा कोई प्रपत्र उपलब्ध नहीं कराये गये तथा परियोजना स्थल में आवागमन हेतु संपर्क मार्ग का निर्माण किया गया है। (संलग्नक-16)

उपरोक्तानुसार सोलर पावर प्लांट (Solar Power generation through photo-voltaic cells) को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गैर-औद्योगिक वर्गीकरण में सफेद श्रेणी के अन्तर्गत आच्छादित किया गया है तथा सफेद श्रेणी के अन्तर्गत आच्छादित इकाईयों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सहमति बाध्यता से मुक्त रखा गया है। परियोजना स्थलों में अधीकांश चीड़ के वृक्षों के खूंट पाये गये, वृक्षों के पातन के संबंध में वन विभाग के आख्या प्राप्त किया जाना उचित होगा। निरीक्षण आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(शुभम गुसाई)
अवर अभियंता


(हरीश चन्द्र जोशी)
सहा0वैज्ञा0अधिकारी

क्षेत्रीय अधिकारी

	Uttarakhand Renewable Energy Development Agency (UREDA)	
	(Department of Renewable Energy, Govt. of Uttarakhand) Urja Park Campus, Industrial Area, Patel Nagar, Dehradun -248001 Ph. 0135-2521553, 2521387, Fax: 0135-2521386, Websit: www.ureda.uk.gov.in E-mail: rpo.uredahq@gmail.com	
No. 763 /UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-20 (Vol-2)		Dated: 18 July, 2019

Letter of Award (LoA)

To,

M/s Bindal Leisure Homes Pvt Ltd
 H.NO. 431, Indira colony, Kashipur,
 U.S.Nagar-244713
 M:9837026664
 Email: bindalleisurehomes@gmail.com

Sub: Letter of Award (LoA) for procurement of power from 2700 KWp capacity Grid Connected Solar PV Power Project Under type-1 of Uttarakhand Solar Energy Policy-2013 (Amended-2018)

Ref: - E-Tender/RfP No : 02/UREDA/Grid Connect/RfP/2019-20 Dated:13/02/2019

Sir,

With reference to your participation in above referred E-tender, 2700 KWp capacity Grid Connected Solar PV Power Project is being awarded to you for installation as per following details:-

Particulars	Details
Awarded capacity	2700 KWp
Levellised Gross tariff per KWh	Rs. 4.38 (Rupees four thirty eight paise Only)
Proposed Location	Vill- Baghni, Tehsil Nainital, Nainital
Submission of Contract Performance Guarantee as per clause no. 2.16.1 of RfP in the form of DD/FDR/BG	Within 30 days from date of issue of this LoA.
Financial closure, Possession of the required Land and Grant of Grid connectivity	Within 300 days from date of issue of this LoA
Last date of Commercial Operation	30/06/2020 (In case of delay, the prevailing tariff as decide by Hon'ble UERC shall be applicable)

It is to inform you that as per "Uttarakhand Solar Energy Policy-2013", maximum 2.5 Hectare per MW shall be allowed for installation of Solar Power Plant.

You are requested to get the PPA signed with UPCL at the earliest and execute the project timely as per above time schedule. In case as per clause no. 2.16.1 of RfP, a "Project Company" is to be formulated by you for the purpose of supply of power, it should be formed within 30 days from the date of issue of this letter of award and UREDA and UPCL should be intimated with the copy of registration documents of "Project Company".

In case of formulation of "Project Company," this LoA shall be deemed to be issued in the name of "Project Company" and the PPA shall be signed by UPCL with "Project Company". Delay in achieving any activity by due date as mentioned above may lead to cancellation of the project and encashment of Bid Bond/Contract Performance Guarantee.

Yours Sincerely

(Capt. Alok Shekhar Tiwari)
 Director, UREDA

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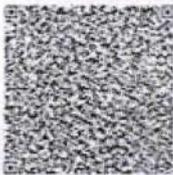


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttarakhand

e-Stamp

Certificate No.	: IN-UK78494339002391S
Certificate Issued Date	: 29-Jul-2020 03:05 PM
Account Reference	: NONACC (SV)/uk1204904/ DEHRADUN/ UK-DH
Unique Doc. Reference	: SUBIN-UKUK120490459935387082571S
Purchased by	: BINDAL LEISURE HOME PVT LTD
Description of Document	: Article Miscellaneous
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: BINDAL LEISURE HOME PVT LTD
Second Party	: NA
Stamp Duty Paid By	: BINDAL LEISURE HOME PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



ROHIT KUMAR
Stamp Vendor
Court Compound, Dehradun

POWER PURCHASE AGREEMENT

BETWEEN

Please write or type below this line.

Uttarakhand Power Corporation Limited
AND
M/s Bindal Leisure Homes Private Limited

THIS AGREEMENT is made this 31st day of July 2020 (hereinafter called the Effective Date), between M/s Bindal Leisure Homes Private Limited, a Company registered under the Company's Act, 2013, having its registered office at H.No. 431, Indira Colony, Kashipur, District- US Nagar, Uttarakhand hereinafter called the "Solar Photovoltaic Power Plant", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees as party of the first part, and Uttarakhand Power Corporation Limited a Company registered under the Company's Act, 1956, having its Registered Office at V.C.V. Gabar Singh Urja Bhawan, Kanwali Road, Dehradun, hereinafter called "UPCL", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees as party of the second part.

For Bindal Leisure Homes Pvt. Ltd.

Satisfactory Alert:

1. The authenticity of the e-Stamp Certificate should be verified at "www.shikharstamp.com". Any discrepancy available on the website, it should be reported to the concerned authority.
2. The cost of the e-Stamp Certificate is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Limited
V.C.V. Gabar Singh Bhawan, Dehradun

4

WHEREAS, the Solar Photovoltaic Power Plant is engaged in the business of power generation situated at Vill- Balsa, Near Ram Mandir, District- Almora in the state of Uttarakhand, more particularly described in Annexure I attached hereto and made a part hereof,

AND WHEREAS, **UPCL** is a distribution licensee operating in the State of Uttarakhand, and has license to supply power in entire State

WHEREAS the Solar Photovoltaic Power Plant has undertaken to implement the power project by installing plant and equipment having installed capacity of **2700 KW** situated at Vill- Balsa, Near Ram Mandir, District- Almora, Uttarakhand.

AND WHEREAS, the Solar Photovoltaic Power Plant **desires to sell entire/surplus 2700 KW energy** scheduled to be generated in the Solar Photovoltaic Power Plant's facility.

And

UPCL agrees to purchase **entire/surplus 2700 KW energy** generated from such capacity by the Solar Photovoltaic Power Plant for sale, under the terms and conditions set forth herein, and

"WHEREAS the Solar Photovoltaic Power Plant, agrees to purchase power for it's auxiliaries from UPCL in a situation when the Solar Photovoltaic Power Plant, is not in a position to generate electricity to meet the requirement of its own use or for start up the plant and UPCL agrees to supply such power to plant as per Regulation 47 of the Uttarakhand Electricity Regulatory Commission as provided in Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time," and

This agreement is being signed as per Model PPA approved by Hon'ble UERC vide Order dated 02-09-2019. Subsequently, this PPA will be sent to Hon'ble UERC for approval and any changes suggested by UERC will be incorporated in the PPA being executed now.

WHEREAS the parties to the agreement bind themselves for compliance of all relevant provisions specified by the Commission in different regulations regulating the functioning of State Transmission Utility, other transmission licensee and State Load Dispatch Centre; and

Now, therefore, in consideration of premises and mutual agreements, covenants and conditions set forth herein, it is hereby agreed by and between the parties as follows:-

1. Definitions

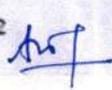
Other than those defined below, the words/expressions used in this agreement, unless repugnant to the context, shall have the meaning assigned to them in the Electricity Act, 2003, Uttarakhand State Grid Code, as amended from time to time, Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time and as per Hon'ble UERC order dated 02-09-2019 vide which Model PPA alongwith tariff in the matter has been approved, and the rules framed there under. The words/expressions listed below shall have the meanings respectively assigned hereunder.

- 1.1 'Main Meter' means Import and Export Meter on the basis of which energy accounting and billing of electricity shall be done by the Solar Photovoltaic Power Plant/UPCL.
- 1.2 'Check Meter' means Import and Export Meter for performing a check on the accuracy of the Main Meter.
- 1.3 'CoD' means date of commercial operation or Commissioning (CoD) shall be considered as the date of first injection of power into the licensee's grid after completion of project in all respect subsequent to compliance of all the following pre-requisites:
 - (a) Installation of energy meter as certified by the concerned Executive Engineer (Distribution) of the distribution licensee.
 - (b) Project completion report as verified by UREDA, the State nodal agency.
 - (c) Issuance of Clearance Certificate by the Electrical Inspector.
 - (d) Further, such generator has to demonstrate minimum 75% Performance Ratio based on the rated installed capacity in kW or MW at the time of inspection for

For Bindal Leisure

Authorised Signatory





Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gaur Singh Bhawan, Dehradun

initial commissioning.

- 1.4 'Export Meter' means Main Meter installed at the interconnection point for measurement of Active Energy, Maximum demand and Power Factor for energy exported from the Solar Photovoltaic Power Plant to PTCUL 132/33 KV Substation, Syalidhar, Almora, Uttarakhand.
- 1.5 'Energy Account Month' means period from 00 hrs of 1st day to 24 hrs of last day of the billing month.
- 1.6 'Sub Station' means 132/33 KV Substation, Syalidhar, Almora, Uttarakhand owned maintained and operated by PTCUL.
- 1.7 'Import Meter' means Main Meter installed at the interconnection point for measurement of Active Energy, Maximum demand and Power Factor for energy imported by the Solar Photovoltaic Solar Photovoltaic Power Plant from PTCUL 132/33 KV Substation, Syalidhar, Almora, Uttarakhand.
- 1.8 'Bill' means a bill raised, that includes all charges to be paid by UPCL with respect to sale of power by the Solar Photovoltaic Power Plant to UPCL.
- 1.9 'State Transmission Utility (STU)' means Power Transmission Corporation of Uttarakhand Limited (PTCUL) being the transmission utility specified so by the Government of Uttarakhand.
- 1.10 'TOD' means "Time of day", for the purpose of Metering.
- 1.11 'UERC' means the Uttarakhand Electricity Regulatory Commission.
- 1.12 'Wheeling' means the operation whereby the distribution system and associated facilities of a transmission licensee or distribution licensee, as the case may be, are used by another person for the conveyance of electricity on payment of charges to be determined under section 62 of the Electricity Act 2003.
- 1.13 'Regulations' means the Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time as amended from time to time.
- 1.14 'State Grid Code (SGC)' means the Uttarakhand Electricity Regulatory Commission (State Grid Code) Regulations, 2016 specified under clause(h) of subsection(1) of section 86 of the Act by Uttarakhand Electricity Regulatory Commission or its subsequent amendment thereof.
- 1.15 'Distribution Code' means the Uttarakhand Electricity Regulatory Commission (Distribution Code) Regulations, 2018 as amended from time to time.
- 1.16 'Inter-connection Point' in respect of all the RE based Solar Photovoltaic Power Plants, except Grid interactive Roof Top and Small Solar PV Power Projects, shall mean interface point of renewable energy generating facility with the transmission system or distribution system which shall be line isolator on outgoing feeder on HV side of generator transformer;
Provided that in respect of Grid interactive rooftop & Small Solar PV projects, Inter-connection Point shall mean the interface of solar power generation facility under net metering arrangement with the network of licensee and shall normally be the point where export/import meter is installed to measure the energy transfer between the licensee and the eligible consumer.
- 1.17 'Commission' means the Uttarakhand Electricity Regulatory Commission (UERC).
- 1.18 'UREDA' means Uttarakhand Renewable Energy Development Agency.
- 1.19 'Due Date' shall mean the thirtieth (30th) day after a Monthly Bill or a Supplementary Bill is faxed/mailed/handed over to the Buyer and confirmed telephonically by the Buyer and by which date such Monthly Bill or Supplementary Bill is payable by Buyer.

2. POWER PURCHASE AND SALE

- 2.1 UPCL shall accept and purchase **entire/surplus 2700 KW of power** made available to UPCL system from Solar Photovoltaic Power Plant @ Rs. 4.38 intimated by UREDA vide letter no. 763/UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-20 (Vol-2) dated

For Bindal Leisure Homes Pvt Ltd

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Superintending Engineer (Commercial)
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V C V Gabai Singh Bhawan, Dehradun

18-07-2019 (Annexure-IX) after the bidding process conducted by UREDA. Above rate of sale of Power shall be applicable only if the Solar Photovoltaic Power Plant commissions its plant on or before 31st March 2021 in accordance with the Order dated 23-06-2020 passed by Hon'ble Commission. However, if the plant is commissioned after 31st March 2021, the rate of sale of power would be as determined by the UERC for the year of commissioning if such rates are lower than the tariff agreed to in the PPA otherwise tariff agreed in this PPA shall continue.

- 2.2 If Solar Photovoltaic Power Plant opts to construct evacuation infrastructure the clause 15(1)(c) of RE Regulation 2018 shall be applied.
- 2.3 The supply of electricity by UPCL to Solar Photovoltaic Power Plant, in case Solar Photovoltaic Power Plant's plant is not in a position to generate electricity to meet the requirement of its own use or for start up and consequently power is required to be drawn from UPCL, shall be as per Regulation 47 of Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time.
- 2.4 The Solar Photovoltaic Power Plant and UPCL shall comply with all the regulations issued by UERC from time to time including but not limited to Uttarakhand Electricity Grid Code, Open Access Regulations, SLDC Regulations to the extent they are applicable to them.
- 2.5 The Project developed on conventional solar PV technology should have a minimum CUF of 12% in any given contract year. In case the Solar Photovoltaic Power Plant fails to supply energy pertaining to minimum CUF in a contract year then the Solar Photovoltaic Power Plant shall pay a penalty equal to 10% of the project tariff to UPCL, for such shortfall in units.

Further if the Solar Photovoltaic Power Plant achieves the CUF greater than 22% for Solar PV in any given contract year, the applicable Tariff shall be 50% of the project tariff for such additional generated power above 22% CUF from the Solar Photovoltaic Power Plant.

3. MAINTENANCE REQUIREMENT OF THE SOLAR PHOTOVOLTAIC POWER PLANT

- 3.1 The Solar Photovoltaic Power Plant's annual maintenance schedule shall normally be in the month of July every year. The Solar Photovoltaic Power Plant shall inform in writing to UPCL regarding the maintenance schedule in accordance with provisions of the SGC as revised by the Commission from time to time at least one month in advance.
- 3.2 Environmental Clearance and compliance of environmental standards shall be the sole responsibility of the Solar Photovoltaic Power Plant/owner.

4. SUPPLY SCHEDULE

The Solar Photovoltaic Power Plant shall furnish to UPCL and the State Load Despatch Centre (SLDC), a month-wise Supply Schedule and other information, as required in the Regulations and SGC as amended from time to time or provisions of any other regulation in that regard or as desired otherwise.

5. BILLING PROCEDURE AND PAYMENTS

- 5.1 The Solar Photovoltaic Power Plant shall raise monthly bill as per RE Regulation 2018, based on the monthly Joint Meter Reading with help of MRI of the Main Meter installed at interconnection point along with the detailed MRI Report of the Meter at the time of reading and Load Survey data of previous 35 days. The MRI report should also be certified by the representative of UPCL. Soft copy of the MRI shall also be submitted.
- 5.2 The Monthly Bill in triplicate along with supported documents viz. Joint Meter Readings and the MRI document (Bill & Check Meter) duly signed by Executive Engineer (Distribution), Executive Engineer (Test) UPCL of the concerned division within 3 days after the meter reading is taken and where either of the authorised officer is not available during these three days signature of one officer should suffice

For Bindal Leisun

Authorised Signatory

Superintending Engineer (Distribution)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

- with load survey data of previous 35 days raised by the Solar Photovoltaic Power Plant shall be delivered to UPCL at office of Chief Engineer (Commercial), Gabar Singh Bhawan Kanwali Road Dehradun on or before the fifth (5th) working day of the following month hereinafter called the **Monthly Bill date**.
- 5.3 UPCL shall make full payment against such Monthly Bills to the Solar Photovoltaic Power Plant from the date of the receipt of original monthly bill alongwith complete documents mentioned in 5.1. & 5.2 with following rebate options:-
- For payment of bills through the letter of credit on presentation or if payment made within 5 working days, a rebate of 2% shall be allowed.
 - Where payments are made by a mode other than through the letter of credit but within a period of one month of presentation of bills by the Solar Photovoltaic Power Plant, a rebate of 1% shall be allowed.
- 5.4 For default in payment beyond 60 days from the billing, a surcharge at the rate of 1.25(%) percent per month or part thereof shall be levied on the billed amount.
- 5.5 The bills raised by the Solar Photovoltaic Power Plant shall be paid in full subject to the conditions that:-
- There is no apparent arithmetical error in the bill(s).
 - The bill(s) is/are claimed as per tariff referred to in Para 2 of this agreement. They are in accordance with the energy account referred to in Para 14 of this agreement.
- 5.6 In case of any dispute regarding the bill raised by the Solar Photovoltaic Power Plant, UPCL shall file a written objection with the Solar Photovoltaic Power Plant within fifteen days of receipt of the bill giving full particulars of the disputed item(s), with full details/data and reasons of discrepancies and amount disputed against each item. The Solar Photovoltaic Power Plant shall resolve the above with UPCL within 30 working days.
- 5.7 In case, the dispute is not resolved within 30 working days as provided in para 5.6 above, and in the event it is decided to proceed with the Arbitration as provided in para 23 of this agreement, then UPCL shall pay 100% of the disputed amount forthwith and refer the dispute for arbitration as provided in this agreement. The amount of excess/ shortfall with respect to the said disputed amount on final award of arbitration shall be paid/ adjusted but in case of excess, the adjustment shall be made with interest at rate 1.25% per month from the date on which the amount in dispute was refundable by the Solar Photovoltaic Power Plant to UPCL.
- 5.8 **PAYMENT SECURITY MECHANISM (Letter of Credit):**
- UPCL will open a Letter of Credit (LC) with a public sector scheduled bank at least one month prior to the commencement of power supply from the Solar Photovoltaic Power Plant which would be exercised by the Solar Photovoltaic Power Plant only in case of default in the payments by the UPCL beyond due date. All the bank charges for opening/maintaining LC shall be borne by the UPCL.
 - The LC shall be kept valid at all the time during the validity of this Agreement. The amount of LC shall be reviewed annually.
 - The amount of LC during the first year of commercial operation of the station shall be for an amount equivalent to 105% of average monthly energy bill based on the Tariff & CUF determined in UERC RE, Regulation 2018 as amended from time to time:-

Illustration:

Capacity of the Plant	-	100 KW
CUF (constant)	-	12%
Tariff	-	Rs. 3.30/kwh

Energy in a Year - $100 \times 0.12 \times 24 \times 365 = 1,05,120 \text{ KWh}$

For Bindal Leisure Homes Pvt. Ltd.

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Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V Gabar Singh Bhawan, Dehradun

$$\begin{aligned} \text{Amount of LC} & - \quad \{[105120 \times (3.30)] / 12\} \times 105\% \\ & = \text{Rs. 30,353.00} \end{aligned}$$

- (d) However, after lapse of first year of commercial operation of the station, LC shall be renewed for an amount equivalent to 105% of average monthly billing of the preceding 12 months.
- (e) In case of payment through LC, the Generators shall present bill(s) to the said Bankers with a copy to the UPCL. The bill(s) so presented by the generator to the said Bankers shall be promptly paid on their presentation.

6. PARALLEL OPERATIONS

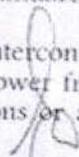
- 6.1 After receiving the request from the Solar Photovoltaic Power Plant, in writing, the Distribution Licensee shall allow the Solar Photovoltaic Power Plant to interconnect and operate its Generating Plant in parallel with its distribution network, subject to fulfillment of terms and conditions of this agreement, by the Solar Photovoltaic Power Plant.
- 6.2 The Solar Photovoltaic Power Plant shall be allowed connectivity at **132/33 KV Substation, Syalidhar, Almora, Uttarakhand** with the system of the Transmission/ Distribution Licensee through an independent feeder at the interconnection point or with the incoming feeder of the Distribution Licensee, as the case may be, subject to fulfillment of the terms and conditions and protection scheme by the Solar Photovoltaic Power Plant, as approved by Distribution Licensee. The final approval shall be obtained from the Distribution Licensee before charging the line.
- 6.3 The Solar Photovoltaic Power Plant shall also obtain necessary clearance from the Electrical Inspectorate and other department necessary for interconnecting with the system of Distribution Licensee.
- 6.4 The Solar Photovoltaic Power Plant shall operate and maintain the interconnection and parallel operation facility in accordance with accepted good engineering practices in the electricity industry, relevant technical standards and specifications.

7. GENERATION FACILITIES OWNED AND OPERATED BY THE SOLAR PHOTOVOLTAIC POWER PLANT

- 7.1 The Solar Photovoltaic Power Plant shall own, install, operate, and maintain the Solar Photovoltaic Power Plant equipments and associated dedicated transmission line described in Annexure I. The Solar Photovoltaic Power Plant shall follow such operating procedures on its side of the electric interconnection with UPCL system, as are consistent with applicable laws, rules and regulations, the terms and conditions of this Agreement, provisions of the SGC, and other related guidelines, if any, issued by UERC, SLDC and UPCL.
- 7.2 All electrical equipments shall be installed in compliance with the requirements of the Director of Electrical Safety, Government of Uttarakhand and safety specifications of the Central Electricity Authority (CEA) under section 53 of the Electricity Act, 2003.
- 7.3 The Solar Photovoltaic Power Plant further agrees to make no material changes or additions to, its facility, which may have an adverse effect on UPCL system or amend the single-line diagram, relay list and/or trip scheme given in Annexure I, without UPCL's prior written consent. UPCL agrees that such consent shall not be unreasonably withheld or given.
- 7.4 Without prejudice to the foregoing, the Solar Photovoltaic Power Plant shall install, operate, and maintain its facility in accordance with accepted prudent utility practices in the electricity industry. The Solar Photovoltaic Power Plant's operation and Maintenance schedules and staffing shall be adequate to meet such standards at all times.
- 7.5 UPCL shall follow such operating procedures on its side of the electric interconnection point with the Solar Photovoltaic Power Plant, as required to receive Power from the Solar Photovoltaic Power Plant's facility, without avoidable interruptions or adverse

For Bindal Leisure Homes Pvt. Ltd.


Authorized Signatory


Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

consequences on the Solar Photovoltaic Power Plant, and consistent with applicable laws, rules and regulations, and the terms and conditions of this Agreement.

8. **INTERCONNECTION FACILITIES**

- 8.1 Interconnection Facilities means all the facilities which shall include 132/33 KV Substation, Syalidhar, Almora, Uttarakhand owned, maintained and operated by PTCUL without limitations, switching equipment, communication, protection, control, meters and metering devices etc, for the incoming bay(s) for the Project Line(s) to be installed and maintained by Solar Photovoltaic Power Plant/UPCL at the cost to be borne by the Solar Photovoltaic Power Plant/UPCL, to enable the evacuation of electrical output from the project in accordance with the Agreement & UERC RE Regulation 2018 as applicable. **Interconnection facility is subject to the feasibility of the connection at the respective Sub-Station provided by Executive Engineer, Concerned Division.**
In case of change of location of the Solar Photovoltaic Power Plant, the Solar Photovoltaic Power Plant shall inform within 15 days of finalization of land for the plant in writing to the office of Chief Engineer, Commercial, UPCL and to the Executive Engineer, concerned Division of UPCL subsequently UPCL shall provide feasibility report for the new location within 30 days.
- 8.2 Power from the Solar Photovoltaic Power Plant shall be transmitted at 33 KV voltage connected to the 132/33 KV Substation, Syalidhar, Almora, Uttarakhand owned, maintained and operated by PTCUL.
- 8.3 If the Solar Photovoltaic Power Plant opts to construct evacuation system including the line upto the nearest sub-station of PTCUL, the cost of laying the transmission line upto 132/33 KV Substation, Syalidhar, Almora, Uttarakhand owned, maintained and operated by PTCUL, the required bay, terminal equipments and associated synchronization equipments, etc shall be borne as per clause 41 (3) of UERC regulation 2018 by the owner.
- 8.4 Technical standards for construction of electrical lines and connectivity with the grid shall be as per clause 41 (1) of UERC regulation 2018.
- 8.5 **Maintenance of terminal equipment at the generating end and the dedicated transmission line owned by such Solar Photovoltaic Power Plant and maintenance of the terminal equipment(s) at the 132/33 KV Substation, Syalidhar, Almora, Uttarakhand shall be as per clause 42 of UERC regulation 2018.**
- 8.6 Any work to be done by the Solar Photovoltaic Power Plant shall be taken up only with a specific approval and on the basis of approved drawings and specifications from UPCL which has to approve or otherwise shall be conveyed to the Solar Photovoltaic Power Plant within 30 days by UPCL and in compliance with the safety requirements as per the SGC. On the completion of work, final approval shall be obtained from UPCL before charging the line. The Solar Photovoltaic Power Plant shall obtain all statutory clearances/approvals required for this purpose.
- 8.7 The Solar Photovoltaic Power Plant shall consult UPCL on the scheme of protection of the interconnecting line(s) and the facilities at both ends and accordingly provide the equipment at both ends. The protection system, installed by the Solar Photovoltaic Power Plant, shall be tested by UPCL.
- 8.8 Without limiting the foregoing, the Solar Photovoltaic Power Plant and UPCL shall, operate and maintain the interconnection and parallel operation facility in accordance with accepted good engineering practices in the electricity industry and the State Grid Code Regulations, State Distribution Code Regulations, CEA (Safety requirements for Construction, Operation & Maintenance of Electrical Plants and Electric Lines) Regulations, 2011, CEA (Technical Standards for construction of Electric Plants and Electric Lines) Regulations, 2010, CEA (Technical Standard for Connectivity in the Grid) Regulations, 2007 & CEA (Measures relating to Safety and Electric Supply) Regulations, 2010 read with their amendments issued from time to time and directions of Director Electrical Safety (GOU) and Safety requirements as specified by the Authority under section 53 of the Indian Electricity Act, 2003.
- 8.9 The interconnection facilities, to be provided by the Solar Photovoltaic Power Plant are set forth in Annexure IV attached hereto and made a part hereof.

For Bindal Leisure Homes Pvt. Ltd.

Authorised Signatory

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.,
V.C.V. Gajar Singh Bypass, Dehradun

9. PROTECTIVE EQUIPMENT & INTERLOCKING

9.1 The Solar Photovoltaic Power Plant shall install, at its own cost, interconnection facilities that include necessary protective equipments and interlocking devices, which shall be so coordinated that any malfunctioning or abnormality in the Solar Photovoltaic Power Plants or in the bus of the Solar Photovoltaic Power Plant shall not adversely reflect on or affect UPCL's grid system. In event of any malfunctioning or abnormality, the system shall be designed to ensure that the Solar Photovoltaic Power Plant's breaker trips first to protect the equipment. Prior to adopting it the Solar Photovoltaic Power Plant shall obtain approval of UPCL for the protection logic of the Solar Photovoltaic Power Plant system and the synchronization scheme.

10. TECHNICAL ASSISTANCE BY UPCL & SOLAR PHOTOVOLTAIC POWER PLANT'S RESPONSIBILITY

10.1 On request, UPCL shall provide reasonable technical assistance to the Solar Photovoltaic Power Plant in preparing the design and specifications of the required facilities and for laying down the standard operating and maintenance procedures. The Solar Photovoltaic Power Plant, however, shall be responsible for procurement, installation, testing, maintenance and operation of the electrical system installed in the Solar Photovoltaic Power Plant's premises.

10.2 Notwithstanding the above, UPCL shall not be responsible for any damage caused to the electrical system/generating set of the Solar Photovoltaic Power Plant on account of errors or defects in the design, procurement, installation, testing, maintenance and operation of the system.

11. ARRANGEMENTS AT THE POINT OF SUPPLY

The Solar Photovoltaic Power Plant shall make all arrangements for paralleling the set(s) with UPCL's grid in consultation with and to the satisfaction of UPCL, subject to the approval of the Director of Electrical Safety, Government of Uttarakhand and safety specifications of the Central Electricity Authority (CEA) under Section 53 of the Electricity Act, 2003.

12. SYNCHRONISATION

12.1 The Solar Photovoltaic Power Plant shall give at least sixty (60) days advance written notice of the date on which it intends to synchronize a unit of the plant with the grid system, to the Nodal Officer of UPCL (Executive Engineer, Electricity Distribution Division, Almora) with the copy to the CE (Comm.), V.C.V. Gabar Singh Urja Bhawan, Dehradun, UPCL. The authorized representative of the Solar Photovoltaic Power Plant and the Nodal Officer of UPCL shall inspect the unit which the Solar Photovoltaic Power Plant intends to synchronize to the Grid System within Seven days after being notified in writing by the Solar Photovoltaic Power Plant about the readiness of the unit for the synchronization with the grid.

12.2 The Solar Photovoltaic Power Plant shall synchronize its power generating set in consultation with the Executive Engineer, Electricity Distribution Division, Almora and concerned Executive Engineer, PTCUL in-charge of the 132/33 KV Substation, Syalidhar, Almora, Uttarakhand of UPCL and as per provisions of the SGC as amended from time to time.

12.3 UPCL shall not be responsible for the damage, if any, caused to the plant and equipment of the Solar Photovoltaic Power Plant due to failure of the synchronizing or the protective system provided by the Solar Photovoltaic Power Plant.

13. LIASON WITH & ASSISTANCE FROM UPCL

The Solar Photovoltaic Power Plant shall closely liaise with the Nodal Officer (Executive Engineer, Electricity Distribution Division, Almora) of UPCL and shall inform the date of commencement of delivery of power to the designated officials (Executive Engineer, Electricity Distribution Division, Almora) of UPCL one month in advance and also arrange for testing and commissioning of the protection system at least 15 days in advance. If

For Bindal Leisure Home Pvt. Ltd.

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Superintendent
Uttarakhand P.O.
V.C.V. Gabar Singh Bhawan, Dehradun

requested by the Solar Photovoltaic Power Plant, UPCL shall extend assistance for testing, subject to the condition that the Solar Photovoltaic Power Plant shall pay the charges for such assistance to UPCL, if so indicated by the concerned Testing Division of UPCL in accordance with the Regulation. The Solar Photovoltaic Power Plant shall conduct Commissioning tests in presence of designated officials of UPCL and submit the testing results to UPCL and UERC.

14. METERING

- 14.1 The Solar Photovoltaic Power Plant shall supply two identical sets of ABT and AMR compliant meters, having data recording memory of at least 35 days, with the facility for downloading data to measure the quantity and time details of the Power exported from and imported by the Solar Photovoltaic Power Plant, conforming to the specifications approved by UPCL, along with all necessary associated equipments. These meters shall be installed and maintained by UPCL. **These meters shall be installed at the interconnection point.** One set of export/import meters shall be termed as Main Meter and other set will serve as the Check Meter. The complete metering system consisting of meters, Current Transformers & Potential Transformers shall conform to the technical standards, accuracy and calibration requirements of the Indian Electricity Rules and the specifications of the Bureau of Indian Standard and CEA (Installation & Operation of Meters) Regulation, 2006 or its subsequent amendment thereof.
- 14.2 The Solar Photovoltaic Power Plant shall bear the cost of installing new/additional meter/metering system.
- 14.3 The joint meter readings shall be recorded in the format given in Annexure V & VI.
- 14.4 The Meter/Metering system shall be properly sealed and made pilfer proof, to the satisfaction of both parties conforming to the guidelines of CEA for installation of meters.
- 14.5 UPCL shall, test all the metering equipment for accuracy, in the presence of a representative of the Solar Photovoltaic Power Plant, if the Solar Photovoltaic Power Plant so elects, at least once every year while the agreement is in force, either party may, however, elect to get the meters tested at any time they so desire, at their own cost, in the presence of the other party.
- 14.6 UPCL's designated representative and the representative of the Solar Photovoltaic Power Plant shall jointly certify the meter test results. After every testing all metering equipment and the Metering system shall be securely sealed jointly by the representatives of UPCL and the Solar Photovoltaic Power Plant.
- 14.7 The reading and testing of meters and associated equipment shall be in accordance with accepted good engineering practices in the electricity industry.
- 14.8 Calibration, inspection and testing of meters and the associated equipment shall be the responsibility of UPCL, who shall bear the related costs.
- 14.9 Meter readings shall be taken jointly by parties as indicated below:-
- I. UPCL side-Executive Engineer, Electricity Distribution Division, Almora.
 - II. Solar Photovoltaic Power Plant side - Authorized representative of the Solar Photovoltaic Power Plant.
- 14.10 The reading/MRI report of the Main Meter shall form the basis for the energy account, provided that the magnitude (i.e. absolute value) of the difference between the Check and Main Meter reading is within **0.40 % (point four percent)** of the Main Meter reading.
- 14.11 If in any month the consumption of the Main Meter and Check Meter are found to be doubtful or beyond the permissible **0.40 % (point four percent)** deviation indicated above, both sets of meters shall be checked and calibrated in the presence of authorized representatives of both the parties. Corrections shall be made, if required, on the basis of the error detected during this process, in the Monthly Bill for the period between the previous meter readings and the date and time from which accurate readings become available through replacement or re-calibration. These corrections shall be full and final for the Bill of that month.

For Bindal Leisura Homes Pvt. Ltd.

Authorised _____

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

- 14.12 During the period of checking and calibration of both meters simultaneously, another export and import meter duly calibrated and supplied by Solar Photovoltaic Power Plant would be installed by UPCL. For this purpose, one spare set of meters of relevant standards as per 14.1 clause would be required to make available with the Solar Photovoltaic Power Plant at all times.
- 14.13 If the Main Meter is found to be defective, and the Check meter is found to be accurate then the reading from the later shall be used for billing purpose and the Main Meter would be re-calibrated and re-installed or replaced by UPCL duly tested and calibrated meters, as necessary. Where error in the Check Meter is indicated beyond permissible limit but there is no error in the Main Meter, Monthly energy account would be prepared on the basis of the Main Meter reading and the Check Meter shall be immediately re-calibrated and re-installed or replaced as necessary. If both meters are found to be defective, then the Bill will be revised on the basis of the inaccuracy discovered in the testing. The M.R.I. document from the meters shall be considered as authentic document for verification.
- 14.14 Metering at generating terminal of each unit of the Solar Photovoltaic Power Plant shall be ensured as per the guidelines of the CEA.

15. ACCEPTANCE AND APPROVAL OF UPCL

UPCL's acceptance or approval for equipment, additions or changes to equipment, and their operational setting etc., would be required. Such acceptance/approval shall not be unreasonably withheld and an approval or otherwise shall be conveyed to the Solar Photovoltaic Power Plant within 30 days and shall be based on UPCL's existing policies and practices.

16. DEEMED GENERATION

As per Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time.

17. CONTINUITY OF SERVICE

- 17.1 The supply of electricity by the Solar Photovoltaic Power Plant shall be governed by instructions from the State load dispatch centre, as per the provisions of the SGC as amended from time to time. However, UPCL may require the Solar Photovoltaic Power Plant to temporarily curtail or interrupt deliveries of power only when necessary in the following circumstances:-
- Repair and/or Replacement and/or Removal of UPCL's equipment or any part of its system that is associated with the Solar Photovoltaic Power Plant's facility; and/or
 - Endangerment of Safety: If UPCL determines that the continued operation of the facility may endanger the safety of UPCL's personnel or integrity of UPCL's electric system, or have an adverse effect on the provision of electricity to UPCL's other consumers/customers; and/or
 - Force Majeure Conditions as defined in para 26 below
- 17.2 Before disconnecting the Solar Photovoltaic Power Plant from UPCL's system, UPCL shall, except in the case of an emergent situation, give advance intimation to the Solar Photovoltaic Power Plant through telephone/wireless or through other means of communication along with reasons for disconnection, and the likely period of the disconnection. However, subsequent to disconnection, UPCL shall immediately notify the Solar Photovoltaic Power Plant by telephone and confirm in writing the reasons for, and the likely period of, disconnection. During the period so notified UPCL shall not be obligated to accept or pay for any power from the Solar Photovoltaic Power Plant.
- 17.3 In any such event as described above, UPCL shall take all reasonable steps to minimize the frequency and duration of such interruptions, curtailments, or reductions.

For Binoo Laisara Homes Pvt. Ltd.



Authorized Signatory



Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gobar Singh Binwala, Dehradun



17.4 UPCL shall avoid scheduling any event described in 17.1 above, to the extent reasonably practical, during the Solar Photovoltaic Power Plant's operations. Where the scheduling of such an event during the Solar Photovoltaic Power Plant's operations cannot be avoided, UPCL shall provide the Solar Photovoltaic Power Plant with fifteen days advance notice in writing to enable the Solar Photovoltaic Power Plant to cease delivery of Power to UPCL at the scheduled time.

17.5 In order to allow the Solar Photovoltaic Power Plant's facility to remain on-line and to minimize interruptions to Solar Photovoltaic Power Plant operations, the Solar Photovoltaic Power Plant may provide automatic equipment that will isolate the Solar Photovoltaic Power Plant's facility from UPCL system during major system disturbances.

18. DAILY/MONTHLY/ANNUAL REPORT

The Solar Photovoltaic Power Plant shall submit daily/monthly/annual and other reports on the format, and as per the procedure, specified in the SGC as amended from time to time and under the Regulations or as desired by the UPCL.

19. CLEARANCES, PERMITS AND LICENSES

The Solar Photovoltaic Power Plant shall obtain, at its own expense, all authorizations, permits, and licenses required for the construction, installation and operation of the Solar Photovoltaic Power Plant's facilities and any interconnection facilities, including but not limited to, rights-of-way or easements. UPCL shall provide reasonable assistance, including permissions, approvals and clearances, to the Solar Photovoltaic Power Plant if so requested by the Solar Photovoltaic Power Plant.

20. DURATION

20.1 Unless terminated by default described in clause 21 below, this agreement shall be valid till the expiry of **25 years** from the date of commercial operation of the project.

20.2 The agreement may be renewed or extended for such period as may be mutually agreed between the Solar Photovoltaic Power Plant and UPCL on expiry of initial term described at 20.1 above.

20.3 UPCL reserves the first right of purchase after the expiry of initial term of PPA.

21. EVENTS OF DEFAULT AND TERMINATION

21.1 The occurrence of any of the following events at any time during the term of this agreement shall constitute a default by the Solar Photovoltaic Power Plant

- a. Failure on the part of the Solar Photovoltaic Power Plant to use reasonable diligence in operating, maintaining, or repairing the Solar Photovoltaic Power Plant's facility, such that the safety of persons and property, UPCL's equipment, or UPCL's service to others is adversely affected; or
- b. Failure or refusal by the Solar Photovoltaic Power Plant to perform its material obligations under this agreement; or
- c. Abandonment of its interconnection facilities by the Solar Photovoltaic Power Plant or the discontinuance by the Solar Photovoltaic Power Plant of services covered under this agreement, unless such discontinuance is caused by force majeure, or an event of default by UPCL, or
- d. Failure by the Solar Photovoltaic Power Plant to abide by all statutory provisions, rules, regulations, directions and conditions for installation, operation, and supply of power and maintenance of units etc., enforced from time to time by the Union/State Government, UERC or other empowered authorities, including compliance with the SGC, or
- e. Failure by the Solar Photovoltaic Power Plant to pay UPCL any amount payable and due under this agreement within sixty (60) working days of the demand being raised.

21.2 The occurrence of any of the following at any time during the term of this agreement shall constitute a default by UPCL: -

For Bindal Leisure Homes

Authorised Signatory

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gagar Singh Bhawan, Dehradun

- a. Failure to pay to the Solar Photovoltaic Power Plant any amount payable and due under this agreement within sixty (60) working days of the receipt of the complete monthly purchase bill as defined in para 5 of this agreement; or
- b. Failure to use reasonable diligence in operating, maintaining; or repairing PTCUL's 132/33 KV Substation, Syalidhar, Almora, Uttarakhand, such that the safety of persons or property in general, or the Solar Photovoltaic Power Plant's equipment or personnel are adversely affected; or
- c. Failure or refusal by UPCL to perform its material obligations under this agreement; or
- d. Abandonment of its interconnection facilities by UPCL or the discontinuance by UPCL of services covered under this agreement, unless such discontinuance is caused by force majeure or an event of default by the Solar Photovoltaic Power Plant.
- e. Except for failure to make any payment due, within sixty (60) working days of receipt of the monthly purchase bill, if an event of default by including nonpayment of bills either party extends beyond a period of sixty (60) working days after receipt of written notice of such event of default from the non-defaulting party, then the non-defaulting party may, at its option, terminate this agreement by delivering written notice of such termination to the party in default.

21.3 Failure by either UPCL or the Solar Photovoltaic Power Plant to exercise any of its rights under this agreement shall not constitute a waiver of such rights. Neither party shall be deemed to have waived the performance of any obligation by the other party under this agreement, unless such a waiver has specifically been made in writing and approved by the UERC.

21.4 UPCL reserves the right to terminate this agreement upon one months notice to the Solar Photovoltaic Power Plant, if the Solar Photovoltaic Power Plant's facility fails to commence production of electric power within three months from the planned commercial operation date mentioned in Annexure I.

22. COMMUNICATION

In order to have effective co-ordination between UPCL and the Solar Photovoltaic Power Plant, a designated official shall be kept on duty round the clock by the Solar Photovoltaic Power Plant and UPCL in their respective premises, with information to each other about the name, location, telephone number etc., of the official. Without prejudice to discharge of their rightful duties by others, this duty official shall take necessary action on receiving information about developments from the other party. The Solar Photovoltaic Power Plant shall provide reliable and effective communication through wireless/hotline etc., between the Solar Photovoltaic Power Plant & the interconnecting substation of UPCL and between the Solar Photovoltaic Power Plant and the SLDC. The Solar Photovoltaic Power Plant shall make provision for an RTU for remote monitoring of voltage, current and other related electrical parameters, as may be required by the UPCL and also for AMR facility.

23. DISPUTES AND ARBITRATION

In the event of any dispute or difference between the parties concerning performance of this agreement and/or the rights and liabilities of the parties in respect of which a procedure for the resolution is not otherwise provided for in this agreement the following provisions shall apply:

- a. Executive Engineer, Electricity Distribution Division, Almora on behalf of UPCL, and the authorized representative of the Solar Photovoltaic Power Plant would be empowered to indicate explicitly the nature and material particulars of the dispute/ dissatisfaction and the relief sought and serve notice thereof on the other, with copy to the UPCL's Superintending Engineer, Electricity Distribution Circle, Ranikhet under whose jurisdiction the Solar Photovoltaic Power Plant is located.
- b. On receiving such information, the Superintending Engineer, Electricity Distribution Circle, Ranikhet of UPCL in which the Solar Photovoltaic Power Plant

For Bindal Leisure Homes Pvt. Ltd.



Authorized Representative

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V C.V Gabar Singh Bhawan, Dehradun



is located, shall be required to personally meet the authorized representative of the Solar Photovoltaic Power Plant and the Executive Engineer, Electricity Distribution Division, Almora at his own office, separately and/or together, within 15 (Fifteen) days of the date of receipt of such notice, and attempt in good faith to resolve the dispute to the mutual satisfaction of the two parties, within the stipulations dictated by the letter and spirit of the agreement.

- c. If the dispute is not resolved by way of a settlement being arrived at and duly signed by each of the above officers within (30) thirty days of the date of receipt of the notice described in clause (a) above, the matter may be referred by either or both the above designated officers of the two parties to the UPCL's Chief Engineer, (Commercial), UPCL, V.C.V. Gabar Singh Urja Bhawan, Kanwali Road, Dehradun with information to the Chief Executive of the Solar Photovoltaic Power Plant. Within 15 days of receipt of such notice, the Chief Engineer, (Commercial) and the Chief Executive of the Solar Photovoltaic Power Plant would be required to meet at the formers office and endeavor to settle the dispute within a further period of (30) thirty days i.e. within a total period of 45 (forty Five) days from the initial date of receipt of the notice by the Superintending Engineer, EDC, Ranikhet, UPCL.
- d. If the said dispute / dissatisfaction remains unresolved, either party can file a petition before UERC, whose decision will be final and binding on both the parties. UERC shall be empowered to determine the exact nature and modalities of the procedure to be adopted in resolving the matter.

24. INDEMNIFICATION

24.1 The Solar Photovoltaic Power Plant shall indemnify, defend, and render harm free, UPCL, its members, directors, officers, employees and agents, and their respective heirs, successors, legal representatives and assignees, from and against any and all liabilities, damages, costs, expenses (including attorneys fees), losses, claims, demands, action, causes of action, suits and proceedings of every kind, including those for damage to property of any person or entity (including the Solar Photovoltaic Power Plant) and/or for injury to or death of any person (including the Solar Photovoltaic Power Plant's employees and agents), which directly or indirectly result from or arise out of or in connection with negligence or willful misconduct of the Solar Photovoltaic Power Plant.

24.2 UPCL shall indemnify, defend, and render harm free, Solar Photovoltaic Power Plant, its directors, officers, employees and agents, and their respective heirs, successors, legal representatives and assignees harmless from and against any and all liabilities, damages, costs, expenses (including outside attorneys fees), losses, claims, demands, actions, causes of action, suits and proceedings of every kind, including those for damage to the property of any person or entity (including UPCL) and/or injury to or death of any person (including UPCL's employees and agents), which directly or indirectly result from or arise out of or in connection with negligence or willful misconduct by UPCL.

25. ASSIGNMENT

This Agreement may not be assigned by either UPCL or the Solar Photovoltaic Power Plant without the consent in writing of the other party, except that either party may assign its rights under this Agreement, or transfer such rights by operation of law, to any corporation with which or into which such party shall merge or consolidate or to which such party shall transfer all or substantially all of its assets; provided that such assignee or transferee shall expressly assume, in writing, delivered to the other party to this Agreement, all the obligations of the assigning or transferring party under this Agreement.

26. FORCE MAJEURE

26.1 Force Majeure Event means, with respect to any party, any event or circumstance which is not within the reasonable control of, or due to an act or omission of, that

For Bindal Leisure Homes Pvt. Ltd.

Authorised Signatory

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

party and which, by the exercise of reasonable care and diligence, that party is not able to prevent, including, without limiting the generality of the foregoing:

- i. Lightning, storm, earthquakes, flood, natural disaster and action of the natural elements;
 - ii. Acts of public enemy, blockades, insurrections, riots, revolution and sabotage;
 - iii. Unavoidable accident, including but not limited to fire, explosion, radioactive contamination and toxic dangerous chemical contamination
- 26.2 The party invoking this clause shall satisfy the other party of the occurrence of such an event and give written notice explaining the circumstances, within seven days to the other party and take all possible steps to revert to normal conditions at the earliest.
- 26.3 Any payments that become/have become due under this agreement shall not be withheld, on grounds of force majeure conditions developing.

27. AUTHORITY TO EXECUTE

Each respective party represents and warrants as follows:

- a. Each party has all necessary rights, powers and authority to execute, deliver and perform this agreement.
- b. The execution, delivery and performance of this agreement by each respective party shall not result in a violation of any law or result in a breach of any government authority, or conflict with, or result in a breach of, or cause a default under, any agreement or instrument to which either respective party is a party or by which it is bound.
- c. No consent of any person or entity not a party to this agreement, including any governmental authority, is required for such execution, delivery and performance by each respective party. All necessary consents have been either obtained or shall be obtained in the future as and when they become due.

28. LIABILITY AND DEDICATION

28.1 Nothing in this agreement shall create any duty, standard of care, or liability to discharge by any person not a party to it.

28.2 No undertaking by one party to the other under any provision of this Agreement shall constitute the dedication of that party's system or any portion thereof to the other party or to the public; or affect the status of UPCL as a public utility or constitute the Solar Photovoltaic Power Plant or the Solar Photovoltaic Power Plant's facility as a public utility.

29. NODAL AGENCY

UREDA shall act as a nodal agency for implementing this Agreement.

30. AMENDMENTS

Any waiver, alteration, amendment or modification of this Agreement or any part hereof shall not be valid unless it is in writing, signed by both the parties and approved by UERC.

31. BINDING EFFECT

This Agreement shall be binding upon and inure to the benefit of the parties hereto and their respective successors, legal representatives, and permitted assignees.

32. NOTICES

Any written notice provided hereunder shall be delivered personally or sent by registered post, acknowledgement due, or by courier for delivery on written receipt, with pre-paid postage or courier charges, to the other party, at the following address:

UPCL:
Chief Engineer (Commercial),
Uttarakhand Power Corporation Limited,

For Bindal Utsav Homes Pvt. Ltd.


Authorized _____


Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh, Bhatnagar

V.C.V. Gabar Singh Urja Bhawan, Kanwali Road,
Dehradun -248001, Uttarakhand.

SOLAR PHOTOVOLTAIC POWER PLANT:
M/s Bindal Leisure Homes Private Limited,
H.No. 431, Indira Colony, Kashipur, District- US Nagar, Uttarakhand.

Notice delivered personally shall be deemed to have been given when it is delivered at the office of, the Solar Photovoltaic Power Plant's or to the office of the Chief Engineer (Commercial), UPCL, as the case may be at address set forth above and actually delivered to such person or left with and received by a responsible person in that office. Notice sent by post or courier shall be deemed to have been given on the date of actual delivery as evidenced by the date appearing on the acknowledgement of delivery.

Any party to this agreement may change its address for serving a written notice, by giving written notice of such change to the other party.

33. EFFECT OF SECTION AND ANNEXURE HEADINGS

The headings or titles of the various sections and annexure hereof are for convenient reference and shall not affect the construction or interpretation of any provision of this Agreement.

34. NON-WAIVER

No delay or forbearance by either party in the exercise of any remedy or right will constitute a waiver thereof, and the exercise or partial exercise of a remedy or right shall not preclude further exercise of the same or any other remedy or rights.

35. RELATIONSHIP OF THE PARTIES

Nothing in this Agreement shall be deemed to constitute either party hereto as partner, agent or representative of the other party or create any fiduciary relationship between the parties.

36. ENTIRE AGREEMENT

This agreement constitutes the entire understanding and agreement between the parties.

37. GOVERNING LAW

This agreement shall be governed by and construed in accordance with the laws applicable in the State of Uttarakhand.

38. NO PARTY DEEMED DRAFTER

The parties agree that no party shall be deemed to be the drafter of this Agreement and that in the event this Agreement is ever construed by arbitrators or by a court of law, no inference shall be drawn against either party on account of this Agreement or any provision hereof being drafted by them. UPCL and the Solar Photovoltaic Power Plant acknowledge that both parties have contributed substantially and materially to the preparation of this agreement.

39. APPROVALS

Wherever approvals from either UPCL or the Solar Photovoltaic Power Plant are required in this Agreement it is understood that such approvals shall not be unreasonably withheld.

40. NODAL OFFICER OF UPCL

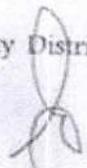
The nodal officer on behalf of UPCL shall be Executive Engineer, Electricity Distribution Division, Almora.

41. ANNEXURES

ANNEXURES I to IX WOULD FORM PART OF THIS AGREEMENT.

For Bindal Leisure Homes Pvt. Ltd.


Authorised Signatory


Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

42. STANDARD FOR DECISION MAKING

- 42.1 All operational decisions or approvals that are to be made at the discretion of either UPCL or the Solar Photovoltaic Power Plant, pursuant to the terms of this agreement, including specifications and design criteria etc., shall be made or performed according to good engineering practices prevailing in the electricity industry.
- 42.2 Professional decisions or activities undertaken by either party for the purpose of constructing, installing, removing, maintaining or operating any facility, which may affect the operations of the other party's facility or facilities, shall be made or performed according to good engineering practices prevailing in the electricity industry.

IN WITNESS:

WHEREOF, UPCL and the Solar Photovoltaic Power Plant have executed this agreement as of theth day of in the year 2020.

FOR THE SOLAR PHOTOVOLTAIC POWER PLANT:
 Name: *On behalf of Bindal Leisure Homes Pvt Ltd.*
 Designation:
 M/s
 M/s

FOR UPCL
 Name:
 Designation: SE (Coml.)
 Uttarakhand Power Corporation Ltd.
 V.C.V. Gabar Singh Bhawan,
 Kanwali Road,
 Dehradun-248001,
 Uttarakhand.

Prakash Srivastava
Add - Daidopur Katichee
Aurangah,

WITNESSED BY:

[Signature]
21/07/2020

WITNESSED BY:

[Signature]
21/7/2020

For Bindal Leisure Homes Pvt. Ltd.

[Signature]
 Authorised signatory

Superintending Engineer (Commercial)
 Uttarakhand Power Corporation Ltd.
 V.C.V. Gabar Singh Bhawan, Dehradun

AT

[Handwritten mark]

THE SOLAR PHOTOVOLTAIC POWER PLANT'S GENERATION FACILITIES

ANNEXURE- I

1. THE SOLAR PHOTOVOLTAIC POWER PLANT:

NAME : M/s Bindal Leisure Homes Private Limited.
 LOCATION : Vill- Balsa, Near Ram Mandir, District- Almora,
 Uttarakhand.
 CHIEF EXECUTIVE : Smt. Isha Agarwal
 CONTACT PERSON : Smt. Isha Agarwal
 MAILING ADDRESS : bindalleisurehomes@gmail.com
 TELEPHONE NUMBER : 9837026664
 FAX NUMBER :
 EMERGENCY :
 TELEPHONE NUMBER :

2. GENERATING EQUIPMENT:

COMMERCIAL OPERATION DATE: 31st March 2021 (Expected)

3. STIPULATIONS RELATING TO THE FACILITIES:

3.1 For the purpose of this agreement the Solar Photovoltaic Power Plant's facility includes all real estate, fixtures, and property owned, controlled, operated or managed by the Solar Photovoltaic Power Plant in connection with or to facilitate generation, transmission, delivery, or furnishing of electricity or required to interconnect and deliver the electricity to UPCL's system.

(Explanation: A single-line diagram relay list and trip Scheme of the Solar Photovoltaic Power Plant's facility, reviewed and accepted by UPCL at the time the Agreement is signed, shall be attached to this agreement and made part hereof. The single-line diagram, relay list, and trip scheme shall expressly identify the point of electrical interconnection of the Solar Photovoltaic Power Plant's facility to UPCL system. Material changes or additions to the Solar Photovoltaic Power Plant's generating and interconnection facilities reflected in the single-line diagram relay list, and trip scheme shall not be unreasonably withheld and an approval or otherwise shall be conveyed to the generator within 30 days by UPCL.

3.2 The Solar Photovoltaic Power Plant shall furnish, install, operate and maintain facilities such as breakers, relays, switches, synchronizing equipment, monitoring equipment, and control and protective devices as suitable for parallel operation with UPCL's system and acceptable to UPCL. Such facilities shall be accessible to authorized UPCL personnel for inspection, with prior intimation to the Solar Photovoltaic Power Plant

3.3 The Solar Photovoltaic Power Plant shall furnish, in accordance with UPCL's requirements, all conductors, service switches, fuses, meter sockets, meter and instrument transformer housings and mountings, switches, meter buses, meter panels, and similar devices required for the service connection and meter installation at UPCL/Solar Photovoltaic Power Plant premises. This equipment shall be installed and Commissioned by UPCL.

For Bindal Leisure Homes Pvt. Ltd.

Authorized Signatory

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Superintending Engineer (Commercial)
 Uttarakhand Power Corporation Ltd.
 V.C.V. Gagar Singh Bazar, Dehradun

- 3.4 UPCL shall review and approve the design drawings and Bill of Material for the Solar Photovoltaic Power Plant's electrical equipment, required interconnecting with UPCL's system. The type of electrical equipment, the type of protective relaying equipment and the settings affecting the reliability and safety of operation of UPCL and the Solar Photovoltaic Power Plant's interconnected system shall not be unreasonably withheld and an approval or otherwise shall be conveyed to the generator within 30 days by UPCL. UPCL at its option may request review of operation of the control, synchronizing, and protection schemes.
- 3.5 The Solar Photovoltaic Power Plant shall provide a manual isolating device, which provides a visible break to separate the Solar Photovoltaic Power Plant's facilities from UPCL's system. Such a disconnecting device shall be lockable in the OPEN position and be readily accessible to UPCL personnel at all times.

4. Operating Procedures:

- 4.1 The Solar Photovoltaic Power Plant shall operate its plant when interconnected with the grid as per the procedure given in the SGC as amended from time to time. The overall responsibility of operation and implementation of the SGC rests with the State Load Dispatch Centre and the State Transmission Utility under the provisions of the Indian Electricity Act, 2003.
- 4.2 The Solar Photovoltaic Power Plant's normal weekly Maintenance shall be carried out one day in a week.
- 4.3 The Solar Photovoltaic Power Plant shall notify UPCL's interconnecting sub station and SLDC prior to synchronizing a Solar Photovoltaic Power Plant on to or taking a Solar Photovoltaic Power Plant off of the system. Such notification should be given in accordance with the conditions of this agreement.

For Bindal Leisure Homes Pvt. Ltd


Authorized Signatory


Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V C V Gaur Singh Bhawan, Dehradun

1.0 Sale and Accounting for Power

1. In case the Solar Photovoltaic Power Plant is not a consumer of UPCL, protective gear at UPCL's Substation would be designed to ensure that reverse flow of power from UPCL's system to the Solar Photovoltaic Power Plant is totally blocked out and the circuit breaker at the Substation gets opened automatically when required. However, notwithstanding this provision, if any export to the Solar Photovoltaic Power Plant takes place, it would be paid for by the Solar Photovoltaic Power Plant in accordance with the terms of this agreement.
2. On the first day of the Energy Account Month, the Solar Photovoltaic Power Plant shall provide information in writing or Generation Schedule to SLDC and UPCL when ABT is implemented in the state about the quantity of Power to be wheeled by way of purchase or sale or banking, as the case may be, during the month.
3. UPCL will purchase Electricity in accordance with provisions of the Regulations of UERC and other statutory authorities, and requirements of the state load dispatch centre.
4. Power accounting and Billing would be done on the basis of the section titled "Metering" in the main agreement (Clause No. 14.0)
5. Energy accounting for supply of electricity by UPCL to the Solar Photovoltaic Power Plant shall be as per Regulation 47 of the Uttarakhand Electricity Regulatory Commission as provided in Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time.

For Bindal Leisure Homes Pvt. Ltd.


Authorised Signatory


Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Baramulla, Dehradun



CONTRACT AGREEMENT

SPEPL/CA/UK/3375KWP/BLHPL

04.10.2021

SOLAR ENGINEERING, PROCUREMENT AND CONSTRUCTION AGREEMENT FOR 3375KWP DC / 2700 kW AC SOLAR POWER PLANT TO BE INSTALLED IN KANALBOONGA, UTTARAKHAND

This EPC Contract AGREEMENT made on the 04th October 2021("Effective Date")

BETWEEN

SOLAR PULSE ENERGY PRIVATE LIMITED, having corporate identification number U51909DL2015PTC284332 and having its registered office at F-104 Vardhaman Grand Market, CSC, sector-3, Dwarka, New Delhi- 110078.

hereinafter called the "Solar Contractor"

*AND***BINDAL LEISURE HOMES PRIVATE LIMITED**

**VILLAGE-KANALBOONGA TEHSIL-SOMESHWAR, ALMORA
UTTARAKHAND 263601**

The Director and authorized signatory for the firm is Mrs. Madhu Agarwal, hereinafter called the "Client"

SCOPE OF WORK

The Solar Power Plant to be installed by the solar contractor will be as per the terms and conditions of the Tender pertaining to this project.

- All documentation as given in the tender.
- UPCL & UREDA liaison for TFR and PPA.
- Formation of companies as per requirement.
- Drafting and signing of PPA.
- Assistance in securing bank loans.5

Solar Pulse Energy Pvt. Ltd.

Mr. Dhiraj Mishra
Authorised Signatory

Authorised Signatory

Solar Pulse Energy Pvt. Ltd.

Madhu Agarwal

Mr. Madhu Agarwal

Authorised Signatory

Bindal Leisure Homes Pvt Ltd

- Provision of Land for installation.
- Ground preparation including all the civil work
- Designing of complete plant and their approval.
- Scheduled delivery plan of all the materials.
- Installation, testing and commissioning of the solar power plant.
- CEIG, Government liaison
- Evacuation of the power generated.
- O& M for project at additional costs.
- Assistance in claiming subsidies is included in the cost.
- Clearances from UPCL and other government department for ROW and transmission line, procurement and installation of transmission line at additional costs.

Solar Pulse Energy Pvt. Ltd.

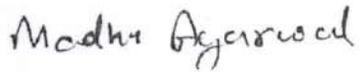


Authorised Signatory

Mr. Dhiraj Mishra

Authorised Signatory

Solar Pulse Energy Pvt. Ltd.



Ms. Madhu Agarwal

Authorised Signatory

Bindal Leisure Homes Pvt Ltd

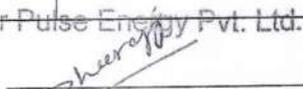




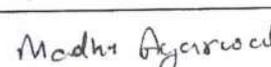
List of Makes Considered in Offer

DC EQUIPMENTS		
1	MODULES	TRINA/JA/JINKO/PHONO/EQUIVALENT
2	INVERTER	HUAWEI/SOLIS/SUNGROW/EQUIVALENT
3	DC STRING CABLE	HPL/SIECHEM/POLYCAB/EQUIVALENT
4	CONNECTORS	BIZLINK/MULTI CONTACT/ EQUIVALENT
6	MODULE MOUNTING STRUCTURE	SPEPL APPROVED FABRICATOR WITH SPEPL DESIGN
AC EQUIPMENTS		
1	INVERTER TRANSFORMER	ABC/MALCON/KOTSON/VARDHAMAN/MARSONS/EQUIVALENT
2	HT PANEL	LS Power, C&S
3	AUXILIARY TRANSFORMER	HAYLIMAN/ABC/MALCON/MARSONS/EQUIVALENT
4	MV CABLES	POLYCAB/ KEI/ KEC (RPG)/Equivalent
5	LV CABLES	POLYCAB/ KEI/ KEC (RPG)/Equivalent
6	GLANDS	SMI/ HMI/ COSMOS/ COMET/Equivalent
7	LUGS	DOWELLS/ COSMOS/COMET/Equivalent
8	MV JOINTING/END TERMINATION KIT	RAYCHEM/M-SEAL/BIRLA 3M/Equivalent
9	CABLE TRAY	PATNY/PUSHPAK/MNR ELECTRICALS/EQUIVALENT
10	ESE LIGHTNING ARRESTOR	TRUEPOWER/JMV/INDELEC/ERICO/NIMBUS/Equivalent
11	LT PANELS	Switchgear: ABB/SCHNEIDER/HPL/Equivalent
12	LIGHT FITTINGS	PHILIPS / CROPMTON/WIPRO/

Solar Pulse Energy Pvt. Ltd.


 Authorised Signatory
 Mr. Dhiraj Mishra

Authorised Signatory
 Solar Pulse Energy Pvt. Ltd.


 Ms. Madhu Agarwal

Ms. Madhu Agarwal
 Authorised Signatory
 Bindal Leisure Homes Pvt Ltd

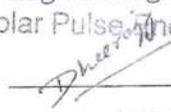
		EQUIVALENT
13	UPS	UNIVERSAL/ EMERSON/NUMERIC /Equivalent
PLANT MONITORING SYSTEM		
1	SCADA	CHANNEL PARTNER OF ABB/ SCHNEIDER/ SIEMENS/EQUIVALENT
2	PLC	CHANNEL PARTNER OF ABB/ SCHNEIDER/ SIEMENS/Equivalent
3	CONTROL CABLE	POLYCAB/KEI/ KEC(RPG)
4	RS 485/ETHERNET CABLE	FINOLEX/ D-LINK/ APAR
SECURITY SYSTEM & FIRE ALARM SYSTEM		
2	FIRE ALARM	HONEYWELL/BOSCH/SCHNEIDER /EQUIVALENT
WEATHER STATION		
1	PYRANOMETER	DYNALAB/ EQUIVALENT
2	TEMPERATURE, HUMIDITY AND BAROMETRIC PRESSURE	SIVARA/DYNALAB/ EQUIVALENT
3	WIND SPEED AND DIRECTION	SIVARA / DYNALAB/ EQUIVALENT
4	RAIN GAUGE	SIVARA/DYNALAB/ EQUIVALENT

NOTES:

All equipment will be as per the above list, makes will be chosen by SPEPL from any of the above make to suit delivery & Project execution in time.

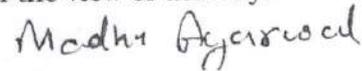
2. Additional alternate makes if required shall be considered during detail engineering & in consultation with the Buyer in the view of delivery.

Solar Pulse Energy Pvt. Ltd.


 Mr. Dhiraj Mishra
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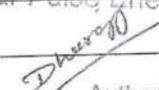
Ms. Madhu Agarwal

Authorised Signatory

Bindal Leisure Homes Pvt Ltd

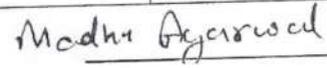
SN	Material Description	Brand	Quantity
1	SPV Modules	TRINA/JA/JINKO /PHONO/EQUIVALENT	500Wp or Higher
2	String Inverter	HUAWEI/SOLIS /SUNGROW /EQUIVALENT	2700KW
3	ACDB	Switchgear: L&T/HPL/ Equivalent	1 NOS
4	Module Mounting Structure	SPEPL Registered Vendor	3375KW
5	Module Mounting & MMS Hardware	Kun80/SIW/Equivalent	As per design
6	DC Cable (Module Array to Inverter)	Apar/Polycab/siechem /HPL/Equivalent	As per design
7	AC Cable (Inverter to ACDB to Transformer)	Apar/ Polycab/ Havells/Equivalent	As per design
8	AC Cable (Transformer to HT Panel)	Polycab/ Havells/Equivalent	As per design
9	Inverter Transformer	ABC/MALCON/KOTSON /VARDHAMAN/MARSON S/Equivalent	As per design
10	Auxiliary Transformer	HAYLIMAN/ABC /MALCON/MARSONS /Equivalent	As per design
11	LDB cum UPS DB	Switchgears- Schneider/Havells / 6C&S/ equivalent	As per design
12	AC Cable Aux. (Transformer to Inverter for Aux supply)	Standard	As per design
13	AC Cable Aux (Control	Standard	As per design

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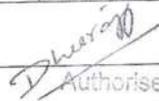
Ms. Madhu Agarwal

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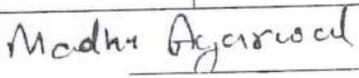
Bindal Leisure Homes Pvt Ltd

	cable)		
14	Control room cable	Standard	As per design
15	VCB (HT) Panel	LS Power, C&S /Equivalent	1 Nos
16	Earthing Strip	Standard	As per design
17	Earthing Strip (Transformer & HT Panel)	Standard	As per design
18	Earthing Cable (Equipment & structure)	Polycab/Havells /Equivalent	As per design
19	Earthing Station	U-Protec/Teksai/ JMV/Sabo Equivalent	As per design
20	Lightening Arrestor with surge counter & accessories	JMV/ LSG / Equivalent	As per design
21	LA & Inverter Earthing Cable	Polycab/Havells /Equivalent	As per design
22	MC4 Connector Pair - Male & Female	Phonix/Elmex/Leoni	As per design
23	Conduit Pipe & Accessories	Standard	As per design
24	Cable Ladder	Standard	As per design
25	Hume Pipe (As per site requirement and Layout)	Standard	As per design
26	Flexible Pipe & Saddles	Standard	As per design
27	Cables Lugs	Comet/Dowells	As per design
28	Cable Ties	Hellarman/Tycab	As per design
29	UV resistant printed ferrules	Standard	As per design

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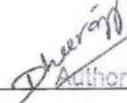
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 Solar Pulse Energy Pvt. Ltd.


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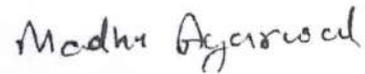
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 Bindal Leisure Homes Pvt Ltd

30	Aluminium Cable Tag	Standard	As per design
31	Rubber Mat	Standard	As per design
32	Fire Extinguisher	TYPE ABC, Standard	As per design
33	Sand Buckets	Standard	As per design
34	Discharge Rod	Standard	As per design
35	Fire Alarm and Sign Board	Standard	As per design
36	Danger Sign Board	Standard	As per design
37	SCADA	Also, Energy/Trackso	As per design
38	Supply of communication cable RS485	Polycab/Belden/Lapp/Equivalent	As per design
39	PC/Work Station	Dell/HP/Lenovo	As per design
40	Weather Station with sensors	Locus/Trackso/Dynalab	As per design
41	Periphery Lighting	Standard	As per design
42	Fencing for Transformer yard with Hardware	Standard	As per design
43	CCTV Camera (dome type)	Considered with PC	As per design
44	Module Cleaning arrangements	Standard	As per design
45	Module Cleaning arrangements	Standard	As per design
46	Sign board	Standard	As per design
47	Inverter Control Room	Standard	As per design
48	I&C DC Side along with Minor BOS	Standard	As per design

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51

49	I&C MMS erection, & Module Installation	Standard	As per design
50	Freight	SPEPL	Complete set
51	Substation Bay	SPEPL	Complete set

Contract Price

The total contract price for the entire scope of work under this contract exclusive of all applicable taxes and duties shall be

3.375 MW DC/2.7MW AC Solar Plant Amounting To:

FIRM NAME	SOLAR PLANT CAPACITY	PRICE
BINDAL LEISURE HOMES PRIVATE LIMITED	3.375 MW DC/ 2.7MW AC	Rs. 13,60,00,000/- (Inclusive of GST)

In Words: Rupees Thirteen Crore, sixty Lakh Only

Note:

1. GST applicable as per prevailing rates.
2. IDC approx. 8.25%
3. Contingency at 6.5% approx. is included in the cost of project.

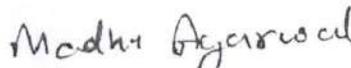
Notwithstanding the breakup of the contract price, the contract shall, always, be construed as a single source responsibility contract and any breach in any part of the contract shall be treated as a breach to the entire contract. Notwithstanding the last sentence, the contractor shall not be liable for the breach if these breaches are caused by:

- a. Failure by the client of the payment terms.
- b. Changes, repairs or incorrect operation by the client not expressly authorised in writing by the contractor.

Solar Pulse Energy Pvt. Ltd.


Authorised Signatory

Mr. Dhiraj Mishra
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Solar Pulse Energy Pvt. Ltd.



Ms. Madhu Agarwal
Authorised Signatory
Bindal Leisure Homes Pvt Ltd

Terms and Conditions

1. Taxes and Duties.

The Contract Price quoted shall be inclusive of Excise Duty, Service Tax, Import duties, Work contract tax, GST.

2. Time Schedule.

The handover of the successfully commissioned plant would be 30th November 2021. The period considered for this installation time implies that the installation and construction team will work 24X7 in a week. Any delay in payment by the client would extend the deadline accordingly.

3. Payment Terms.

The terms of payment for the Contract shall be as detailed hereunder:

S.No	Percentage Payment	Activity	Estimated Time
1	25%	Along with Purchase Order	Day Zero (D)
2	70%	Before Dispatch of Structure, Solar Modules, Inverters and BOS	D + 15 Days
3	5%	After Commissioning of Project	D + 70 Days

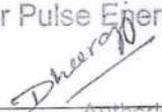
4. Effective Date of the Contract.

The effective date of the contract shall be the date of release of advance. The contract shall be in force till successful handover of 3.375MW DC/2.7MW AC On-Grid solar power project and completion of defect liability period.

5. Defect Liability Period.

(a) The Solar Contractor warrants that the work or any part thereof shall be free from defects in design, engineering, materials and workmanship.

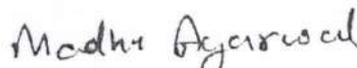
Solar Pulse Energy Pvt. Ltd.


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Ms. Madhu Agarwal

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Bindal Leisure Homes Pvt Ltd

(b) PV modules from used at the site shall be warranted for linear performance as per the table is given below: -

YEAR	WARRANTY FOR POWER UPTO
1-10	90% and above
11-25	80% and above

(c) Product workmanship of solar plant would be guaranteed for 5 years from commissioning.

(d) The inverters would have a warranty for 5 years.

(e) The warranties would be directly extended to the Client by the respective manufacturers and enforcement of the warranty shall lie with the Client. However, the Solar Contractor will assist the client for enforcement of the warranties.

(f) The Solar Contractor accepts no liability for defects caused by improper use or unauthorised operation of the delivery item by the owner or its third parties. The same principles apply to non-adherence to operating rules, installation regulations or generally accepted engineering standards by the owner or its third parties. If the Client or third parties perform repair work or modifications of the delivery item, no warranty claims may be valid for these or their consequences.

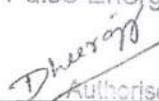
6. Statutory Clearances.

Any cost or works for statutory clearances that would be required included but not limited to chief electrical inspector are in the scope of the Solar Contractor. The Client shall provide all cooperation for the acquiring of such clearances.

7. Authority of Receipt of Goods.

The Solar Contractor is hereby given the authority to receive goods on owner's behalf from all suppliers, store and use them for execution of this Agreement based on the instructions/drawings provided by them. The Solar Contractor is further authorised to issue acknowledgement or the receipt of goods to our suppliers on the Client's behalf.

Solar Pulse Energy Pvt. Ltd.


 Authorised Signatory

Mr. Dhiraj Mishra

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Solar Pulse Energy Pvt. Ltd.



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8. Confidentiality.

Each of the parties shall not disclose the terms hereof to any person/party. Provided, however, either party may disclose the existence of the transaction to its legal counsel, accountants, lenders, engineers, architects, interior designers, investors and any other personnel who need to be aware of the existence of the transaction. Further, either party may disclose the existence of the transaction to the extent that law or court order requires such disclosure, but in such case, the other party must be first provided with a written notice thereof.

9. Termination

Neither the Client nor the Solar Contractor can terminate this agreement once the purchase order has been issued and advance is received by the solar contractor.

10. Amendments

No change/modification/amendments will be made to the terms of this contract once the contract has been signed unless it is deemed necessary as per agreement and after prior approval of both the solar contractor and the client.

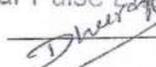
11. Assignment

No right, benefit, interest or obligation under this agreement may be assigned or transferred to any party without the prior written consent of the other party. However, the Client reserves the right to assign its rights to its affiliates or any group company or lenders to the project by giving intimation to the other party.

12. Dispute Resolution

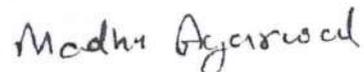
(a) In the case of any dispute arising out of or in connection with the terms of contract regarding its performance, existence, validity or termination, the parties shall first attempt to reach an amicable solution through mutual consultations and negotiations. If the parties are unable to reach to an amicable solution within 30 days from the date on which the dispute arose, any of the party may make a reference to arbitration in accordance with the following by giving notice to the other party.

Solar Pulse Energy Pvt. Ltd.


Mr. Dhiraj Mishra

Authorised Signatory

Solar Pulse Energy Pvt. Ltd.



Ms. Madhu Agarwal

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Bindal Leisure Homes Pvt Ltd

(b) The arbitration proceeding shall be conducted in accordance with the Arbitration and Conciliation Act 1996, and any statutory re-enactment or modification thereof and the place of arbitration shall be Dwarka, New Delhi.

13. Governing Law

This contract shall be governed by the Indian Laws and rules as amended from time to time. The courts of Delhi shall have exclusive jurisdiction in all matters arising under this contract.

14. Communications

All communications shall be sent by either party to the other at the addresses set out herein. Any communication sent out to that address will be effective when delivered at the relevant address.

15. Force Majeure.

This contract agreement is subject to Force Majeure conditions. Neither party shall be considered in breach of this Agreement or liable for any delay or failure to comply with this Agreement, if and to the extent that such delay or failure is attributable to the occurrence of a Force Majeure Event.

16. Excess Material

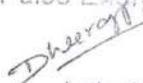
Any and all excess material, remaining at the site, post complete commissioning and installation of the solar power plant is the property of the solar contractor only. The client holds no right to any extra material and cannot sell or use the same.

17. General Terms & Conditions

All guarantees, warranties, representations and obligations under this order shall be upon timely payment as per the payment schedule as contained in the agreement.

Any claim for damages or unpaid payments that is available to a contractor under law arising pursuant to this agreement shall survive even in case of the termination of this agreement.

Solar Pulse Energy Pvt. Ltd.

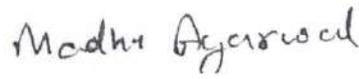


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उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
“गौरा देवी पर्यावरण भवन”

46बी, आई.टी. पार्क, सहस्रधारा रोड़, देहरादून-248001

कार्यालय दूरभाष सं०:-0135-2976157, 2976158, 2607092

दिनांक- 31.03.2022

पत्रांक-यूकेपीसीवी/एचओ/एनओसी-7653/2022/1898

सेवा में,

M/s. Bindal Leisure Homes Pvt. Ltd.,
Vill. Kunidhar, P.O. Manila,
Block Sult, Distt. Almora.

Registered/AD

CAF ID.: 30219
CTE : Fresh

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गमन।
महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक 06.01.2022 (Application No.: 2025951) एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का बोर्ड मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरान्त लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापनार्थ सहमति पत्र निर्गत किया जाता है।

1. यह स्थापनार्थ सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल :	Vill. Kunidhar, P.O. Manila, Block Sult, Distt. Almora.
(ख) उत्पादन :	Solar Power Generation -2.7 Megawatt.
(ग) मुख्य कच्चे माल :	Solar PV Panels/Modules.
(घ) औद्योगिक उत्प्रावहः	Nil.
(ङ.) प्रयुक्त ईंधन :	Nil.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रावह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग में परीक्षण संचालन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न कर ले। जल एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्रावह की मात्रा 100 कि०ली०/दिन से अधिक नहीं होगी। जनित घरेलू उत्प्रावह को सोक पिट/सैप्टिक टैंक के माध्यम से निस्तारित किया जाये।
- उद्योग प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें।
- यह स्थापना हेतु सहमति पत्र जारी होने की तिथि से 05 वर्ष तक की अवधि के लिए वैध होगा।
- उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
- उद्योग से जनित वेस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
- उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
- उद्योग में परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं ट्रांसवाउण्ड्री मूवमेन्ट) नियम, 2016 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंकटमय अपशिष्ट के निस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
- उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम, 1989 का पालन किया जाये।
- उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
- यह स्थापनार्थ सहमति पत्र मात्र Electric Power Generation from Solar Energy - 2.7 Megawatt के उत्पादन हेतु मान्य है।

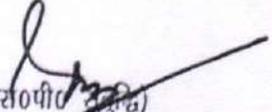
कमशः...पृष्ठ-2

15. उद्योग में राज्य प्रदूषण नियंत्रण बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण कदापि न किया जाये।
 16. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग सक्षम विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित कर लें।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापनार्थ सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापनार्थ सहमति पत्र (CTE) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 30.04.2022 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना सहमति पत्र निरस्त कर दिया जाएगा।

भवदीय


 (एस०पी० सुनिश्चित)
 सहाय्य सचिव

०८ राज

पृ० सं० एवं दिनांक/उपरोक्तानुसार।

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी, जनपद नैनीताल को सूचनार्थ एवं उपरोक्त के अनुपालन हेतु प्रेषित।


 मुख्य पर्यावरण अधिकारी
 ०८ राज

५१



45

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

F.No.B-29012/IPC-VI/2017-18/

17.11.2017

To

The Member Secretary
All SPCBs/PCCs

Sub: Clarification in the matter of Revised Categorization of the Industrial Sector namely "Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)"-Reg.

Ref: CPCB directions, letter no. B-29012/ ESS (CPA)/2015-16 dated 07.03.2016
CPCB letter no. B-29012/ ESS (CPA)/ 2016-17 dated 18.01.2017

Modified Directions were issued by CPCB on 07.03.2016 u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 on "Revised Classification of Industrial Sectors under Red, Orange, Green and White categories". In this context, representations were received by Central Pollution Control Board for clarification of the capacity of mini hydel power covered under the industrial sector namely "Solar Power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)" which is placed at Sl. No 35 in White Category of the industrial sectors. The matter has been examined and it is hereby clarified that this category of industrial sector includes;

1. Solar power generation through photo-voltaic cells, plants of all capacities.
2. Wind power generation, plants of all capacities.
3. Hydel power plants, upto and including capacity of 25 MW.

Accordingly, for all future references, the entry at S.No. 35 in White Category of industrial sectors namely "Solar Power generation through solar photovoltaic cell, Wind Power and Mini Hydel Power (less than 25 MW)" shall be read as **"Solar Power generation through solar photovoltaic cell plants of all capacities, Wind Power Plants of all capacities and Hydel Power Plants upto and including capacity of 25 MW"**.

Yours faithfully,

(A. Sudhakar)

Member Secretary

Copy to:

1. Joint Secretary (CP Division), MoEF&CC, New Delhi
2. Divisional Head- IT, CPCB, Delhi

:with a request to upload the letter on CPCB website

(A. Sudhakar)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102930, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

Executive Summary

Categorization of Industrial Sectors under Red, Orange, Green and White Category

The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications in 1989, with the purpose of prohibition/ restriction of operations of certain industries to protect ecologically sensitive Doon Valley. The notification introduced the concept of categorization of industries as "Red", "Orange" and "Green" with the purpose of facilitating decisions related to location of these industries. Subsequently, the application of this concept was extended in other parts of the country not only for the purpose of location of industries, but also for the purpose of Consent management and formulation of norms related to surveillance / inspection of industries.

The concept of categorization of industries continued to evolve and as different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the 'Criteria of categorization', Directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution), Act, 1974 to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, green and orange as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'.

The process of categorization thus far was primarily based on the size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its likely impact on health was not considered as primary criteria. There was demand from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more transparent manner. Accordingly, the issue was discussed thoroughly during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and a 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted to revisit the criteria of categorization of industries and recommend measures for making the system transparent and rational.

The Working Group has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors is finalized.

- | | |
|---|------------------|
| o Industrial Sectors having Pollution Index score of 60 and above | - Red category |
| o Industrial Sectors having Pollution Index score of 41 to 59 | -Orange category |
| o Industrial Sectors having Pollution Index score of 21 to 40 | -Green category |
| o Industrial Sectors having Pollution Index score incl.&upto 20 | -White category |

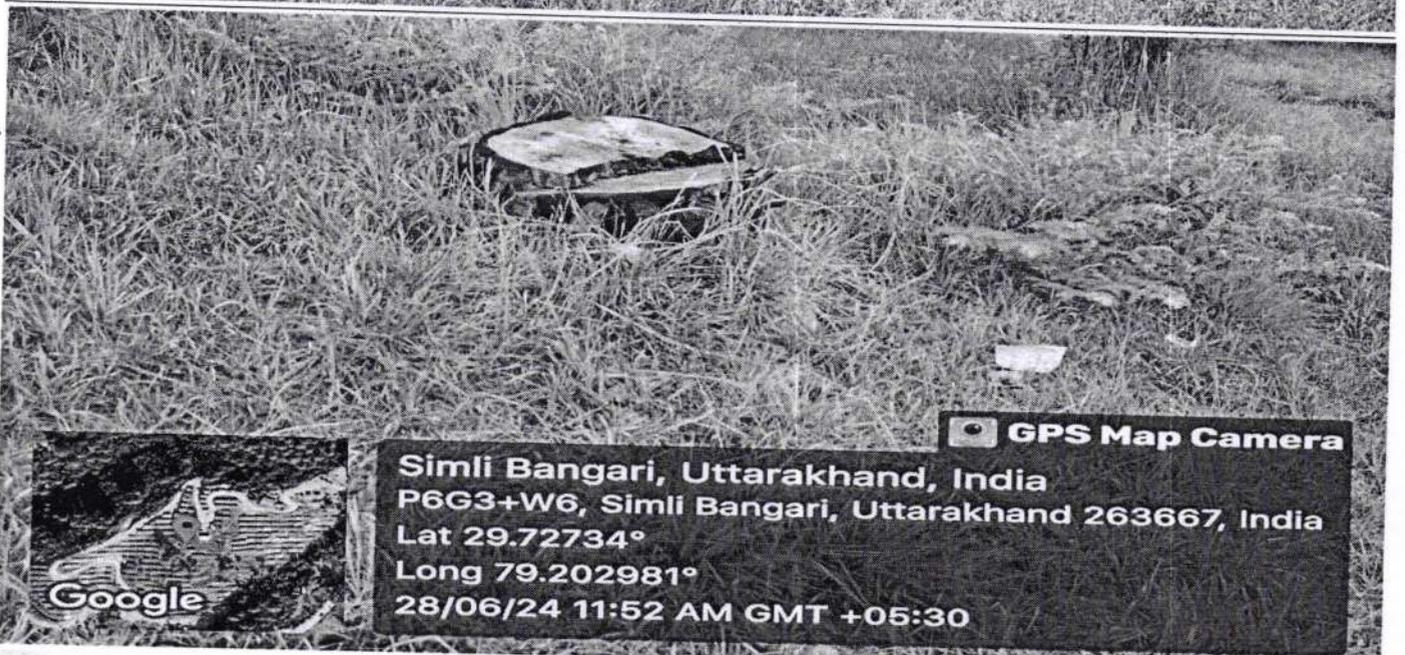
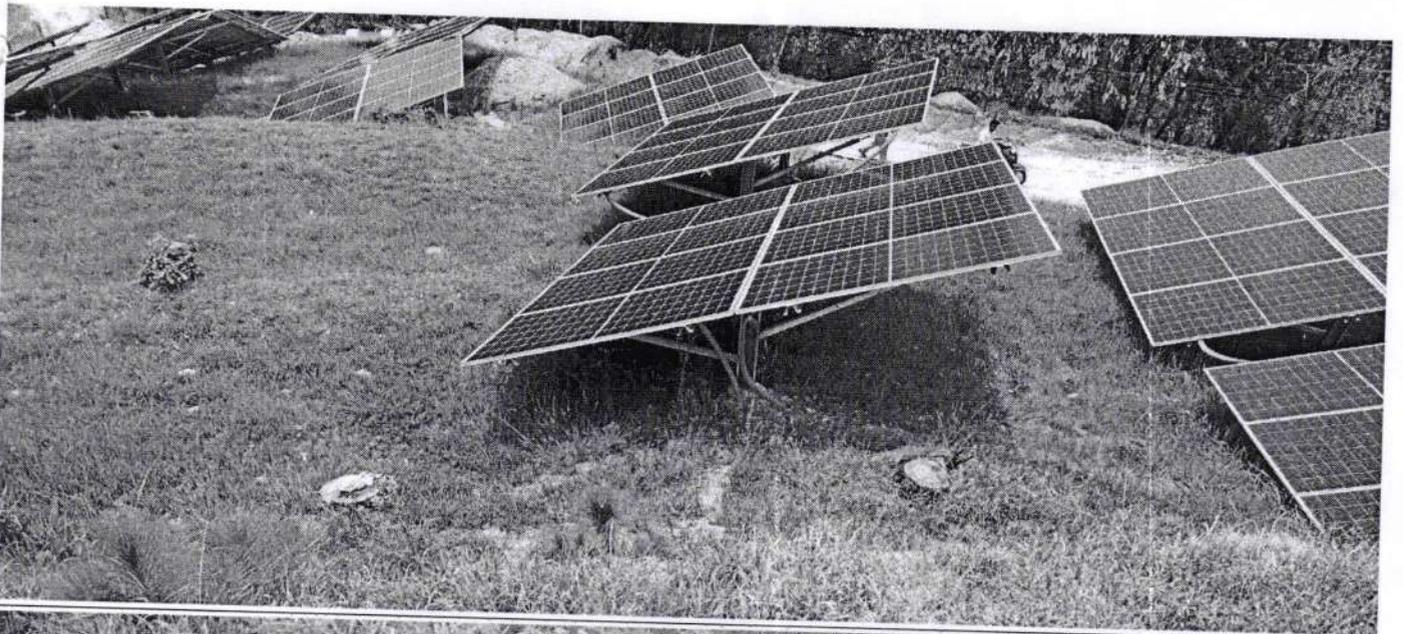
The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiers making (Dry process only without any dyeing/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The salient features of the 'Re-categorization' Exercise are as follows :

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria . Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate" for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The purpose of categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

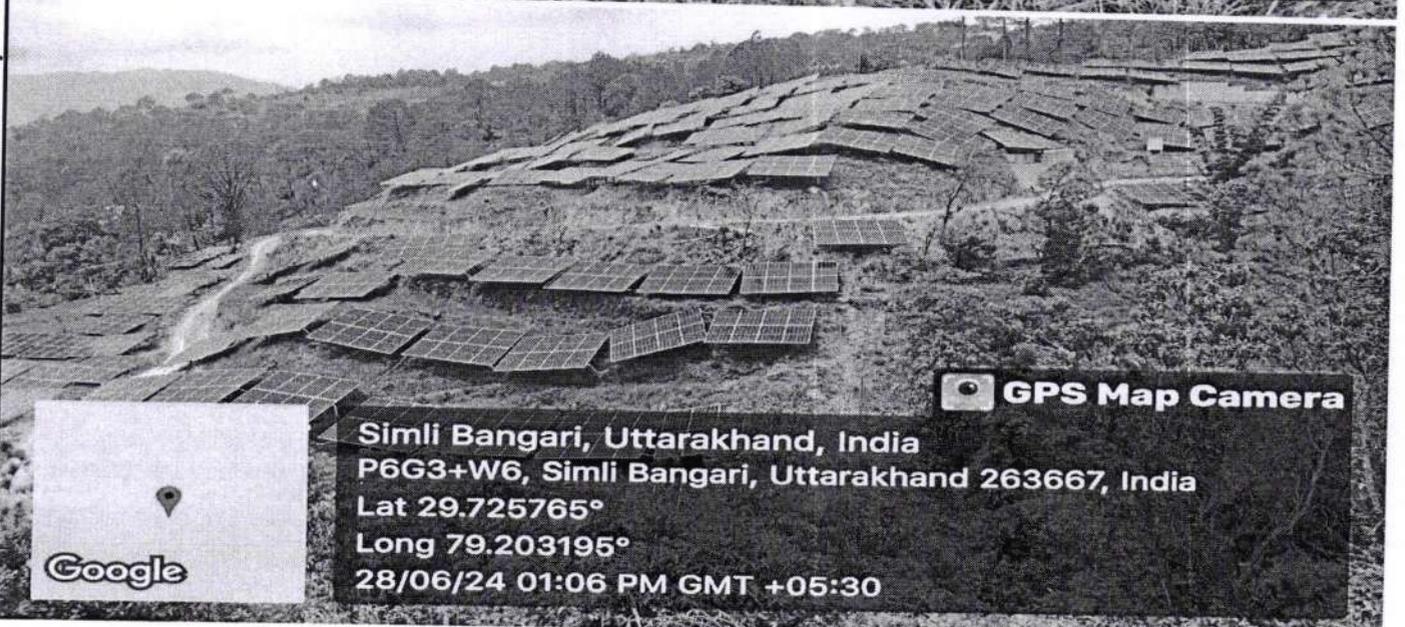
Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries, Revisiting of the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted industrial clusters, Revision of existing industrial Emission/Effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in coming future.



GPS Map Camera



Simli Bangari, Uttarakhand, India
 P6G3+W6, Simli Bangari, Uttarakhand 263667, India
 Lat 29.72734°
 Long 79.202981°
 28/06/24 11:52 AM GMT +05:30



GPS Map Camera



Simli Bangari, Uttarakhand, India
 P6G3+W6, Simli Bangari, Uttarakhand 263667, India
 Lat 29.725765°
 Long 79.203195°
 28/06/24 01:06 PM GMT +05:30

(मै0 बिदंल लेजर होम प्रा0लि0)

	Uttarakhand Renewable Energy Development Agency (UREDA) (Department of Renewable Energy, Govt. of Uttarakhand) Urja Park Campus, Industrial Area, Patel Nagar, Dehradun -248001 Ph. 0135-2521553; 2521387. Fax: 0135-2521386. Website: www.ureda.uk.gov.in E-mail: rpo.uredahq@gmail.com
	No. 762 /UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-20 (Vol-2) Dated: 18 July, 2019

Letter of Award (LoA)

To,

Sudhanshu Jindal,
 Nandaline, Ramnagar range, Nainital,
 Mob :8630229914
 Email : sjindal552@gmail.com,

Sub: Letter of Award (LoA) for procurement of power from 2000 KWp capacity Grid Connected Solar PV Power Project Under type-1 of Uttarakhand Solar Energy Policy-2013 (Amended-2018)

Ref: - E-Tender/RfP No : 02/UREDA/Grid Connect/RfP/2019-20 Dated:13/02/2019

Sir,

With reference to your participation in above referred E-tender, 2000 KWp capacity Grid Connected Solar PV Power Project is being awarded to you for installation as per following details:-

Particulars	Details
Awarded capacity	2000 KWp
Levellised Gross tariff per KWh	Rs. 4.38 (Rupees four thirty eight paise Only)
Proposed Location	Vill- Baghni, Nainital
Submission of Contract Performance Guarantee as per clause no. 2.16.1 of RfP in the form of DD/FDR/BG	Within 30 days from date of issue of this LoA.
Financial closure, Possession of the required Land and Grant of Grid connectivity	Within 300 days from date of issue of this LoA
Last date of Commercial Operation	30/06/2020 (In case of delay, the prevailing tariff as decide by Hon'ble UERC shall be applicable)

It is to inform you that as per "Uttarakhand Solar Energy Policy-2013", maximum 2.5 Hectare per MW shall be allowed for installation of Solar Power Plant.

You are requested to get the PPA signed with UPCL at the earliest and execute the project timely as per above time schedule. In case as per clause no. 2.16.1 of RfP, a "Project Company" is to be formulated by you for the purpose of supply of power, it should be formed within 30 days from the date of issue of this letter of award and UREDA and UPCL should be intimated with the copy of registration documents of "Project Company".

In case of formulation of "Project Company," this LoA shall be deemed to be issued in the name of "Project Company" and the PPA shall be signed by UPCL with "Project Company". Delay in achieving any activity by due date as mentioned above may lead to cancellation of the project and encashment of Bid Bond/Contract Performance Guarantee.

Yours Sincerely



(Capt. Alok Shekhar Tiwari)
 Director, UREDA



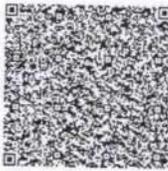
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL54208312743870T
 Certificate Issued Date : 24-Nov-2021 12:56 PM
 Account Reference : IMPACC (IV)/ dl873203/ DELHI/ DL-DLH
 Unique Doc. Reference : SUBIN-DL87320301337492264236T
 Purchased by : NORTHERN SOLAR ENERGY PRIVATE LIMITED
 Description of Document : Article 5 General Agreement
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : NORTHERN SOLAR ENERGY PRIVATE LIMITED
 Second Party : UPCL
 Stamp Duty Paid By : NORTHERN SOLAR ENERGY PRIVATE LIMITED
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



POWER PURCHASE AGREEMENT
 Please write or type below this line
 BETWEEN

Uttarakhand Power Corporation Limited
 AND
 M/s Northern Solar Energy Private Limited

THIS AGREEMENT is made this 25th day of November 2021 (hereinafter called the Effective Date) between M/s Northern Solar Energy Private Limited, a Company registered under the Company Act, 2013, having its registered office at 5th Km Stone, Ramnagar Road, P.O- Chilkiya, Ramnagar Nainital, Uttarakhand hereinafter called the "Solar Photovoltaic Power Plant", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees a party of the first part, and Uttarakhand Power Corporation Limited a Company registered under the Company's Act, 1956, having its Registered Office at V.C.V. Gabar Singh Urja Bhawan Kanwali Road, Dehradun, hereinafter called "UPCL", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees as party of the second part.

Stamp Duty Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shclrestamp.com' or using e-Stamp Mobile App or Stock Holding Company's Mobile App or Stock Holding Company's Website. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders the certificate invalid.
 2. The onus of checking the legitimacy is on the users of the certificate.
 3. In case of any discrepancy please inform the Competent Authority.

Superintending Engineer (Commercial)
 Uttarakhand Power Corporation Limited
 Victoria Cross Vijeta Gabar Singh Urja Bhawan
 Kanwali Road, Dehradun

WHEREAS, the Solar Photovoltaic Power Plant is engaged in the business of power generation situated at Vill- Kunidhar, Post- Manila, Block- Sult, District- Almora in the state of Uttarakhand, more particularly described in Annexure I attached hereto and made a part hereof, AND WHEREAS, UPCL is a distribution licensee operating in the State of Uttarakhand, and has license to supply power in entire State

Whereas, UREDA vide letter no. 712/उरेडा/03(1)-एसपीवी-214-3/52 मेवा सोपाप्ला/2019-20 (वाल्डू-3) dated 19-08-2020 enclosed herewith as Annexure-X has provided the list of applicant who have formed "Project Company" and has further requested UPCL to sign PPA with the "Project Company".

Therefore, this Power Purchase Agreement is being signed with the Project Company namely "M/s Northern Solar Energy Private Limited" in view of request of UREDA made vide letter no. 712/उरेडा/03(1)-एसपीवी-214-3/52 मेवा सोपाप्ला/2019-20 (वाल्डू-3) dated 19-08-2020.

WHEREAS the Solar Photovoltaic Power Plant has undertaken to implement the power project by installing plant and equipment having installed capacity of 2000 KW situated at Vill- Kunidhar, Post- Manila, Block- Sult, District- Almora, Uttarakhand.

AND WHEREAS, the Solar Photovoltaic Power Plant desires to sell entire/surplus 2000 KW energy scheduled to be generated in the Solar Photovoltaic Power Plant's facility.

And

UPCL agrees to purchase entire/surplus 2000 KW energy generated from such capacity by the Solar Photovoltaic Power Plant for sale, under the terms and conditions set forth herein, and

WHEREAS the Solar Photovoltaic Power Plant, agrees to purchase power for it's auxiliaries from UPCL in a situation when the Solar Photovoltaic Power Plant, is not in a position to generate electricity to meet the requirement of its own use or for start up the plant and UPCL agrees to supply such power to plant as per Regulation 47 of the Uttarakhand Electricity Regulatory Commission as provided in Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based Co-Generating Stations) Regulations, 2018 as amended from time to time, and

This agreement is being signed as per Model PPA approved by Hon'ble UERC vide Order dated 02-09-2019. Subsequently, this PPA will be sent to Hon'ble UERC for approval and any changes suggested by UERC will be incorporated in the PPA being executed now.

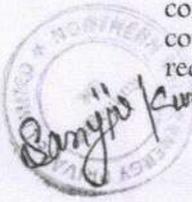
WHEREAS the parties to the agreement bind themselves for compliance of all relevant provisions specified by the Commission in different regulations regulating the functioning of State Transmission Utility, other transmission licensee and State Load Dispatch Centre; and

Now, therefore, in consideration of premises and mutual agreements, covenants and conditions set forth herein, it is hereby agreed by and between the parties as follows:-

1. Definitions

Other than those defined below, the words/expressions used in this agreement, unless repugnant to the context, shall have the meaning assigned to them in the Electricity Act, 2003, Uttarakhand State Grid Code, as amended from time to time, Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based Co-Generating Stations) Regulations, 2018 as amended from time to time and as per Hon'ble UERC order dated 02-09-2019 vide which Model PPA alongwith tariff in the matter has been approved, and the rules framed there under. The words/expressions listed below shall have the meanings respectively assigned hereunder.

- 1.1 'Main Meter' means Import and Export Meter on the basis of which energy accounting and billing of electricity shall be done by the Solar Photovoltaic Power Plant/UPCL
- 1.2 'Check Meter' means Import and Export Meter for performing a check on the accuracy of the Main Meter.
- 1.3 'CoD' means date of commercial operation or Commissioning (CoD) shall be considered as the date of first injection of power into the licensee's grid after completion of project in all respect subsequent to compliance of all the following pre-requisites:



Superintending Engineer (Commercial)
Uttarakhand Power Corporation Limited
Victoria Cross Vijeta Gabar Singh Urja Bhawan
Kanwali Road, Dehradun

SOLAR PHOTOVOLTAIC POWER PLANT:
M/s Northern Solar Energy Private Limited,
5th Km Stone, Ramnagar Road, P.O- Chilkiya, Ramnagar, Nainital, Uttarakhand.

Notice delivered personally shall be deemed to have been given when it is delivered at the office of, the Solar Photovoltaic Power Plant's or to the office of the Chief Engineer (Commercial), UPCL, as the case may be at address set forth above and actually delivered to such person or left with and received by a responsible person in that office. Notice sent by post or courier shall be deemed to have been given on the date of actual delivery as evidenced by the date appearing on the acknowledgement of delivery.

Any party to this agreement may change its address for serving a written notice, by giving written notice of such change to the other party.

33. **EFFECT OF SECTION AND ANNEXURE HEADINGS**

The headings or titles of the various sections and annexure hereof are for convenient reference and shall not affect the construction or interpretation of any provision of this Agreement.

34. **NON-WAIVER**

No delay or forbearance by either party in the exercise of any remedy or right will constitute a waiver thereof, and the exercise or partial exercise of a remedy or right shall not preclude further exercise of the same or any other remedy or rights.

35. **RELATIONSHIP OF THE PARTIES**

Nothing in this Agreement shall be deemed to constitute either party hereto as partner, agent or representative of the other party or create any fiduciary relationship between the parties.

36. **ENTIRE AGREEMENT**

This agreement constitutes the entire understanding and agreement between the parties.

37. **GOVERNING LAW**

This agreement shall be governed by and construed in accordance with the laws applicable in the State of Uttarakhand.

38. **NO PARTY DEEMED DRAFTER**

The parties agree that no party shall be deemed to be the drafter of this Agreement and that in the event this Agreement is ever construed by arbitrators or by a court of law, no inference shall be drawn against either party on account of this Agreement or any provision hereof being drafted by them. UPCL and the Solar Photovoltaic Power Plant acknowledge that both parties have contributed substantially and materially to the preparation of this agreement.

39. **APPROVALS**

Wherever approvals from either UPCL or the Solar Photovoltaic Power Plant are required in this Agreement it is understood that such approvals shall not be unreasonably withheld.

40. **NODAL OFFICER OF UPCL**

The nodal officer on behalf of UPCL shall be Executive Engineer, Electricity Distribution Division, Bhikun, Nainital.

41. **ANNEXURES**

ANNEXURES I to X WOULD FORM PART OF THIS AGREEMENT.




Superintending Engineer (Commercial)
Uttarakhand Power Corporation Limited
Victoria Cross Vijeta Gaba Slaga Urja Bhawan
Kanwal Road, Dehradun

42. STANDARD FOR DECISION MAKING

- 42.1 All operational decisions or approvals that are to be made at the discretion of either UPCL or the Solar Photovoltaic Power Plant, pursuant to the terms of this agreement, including specifications and design criteria etc., shall be made or performed according to good engineering practices prevailing in the electricity industry.
- 42.2 Professional decisions or activities undertaken by either party for the purpose of constructing, installing, removing, maintaining or operating any facility, which may affect the operations of the other party's facility or facilities, shall be made or performed according to good engineering practices prevailing in the electricity industry.

IN WITNESS:

WHEREOF, UPCL and the Solar Photovoltaic Power Plant have executed this agreement as of the 25th day of November in the year 2021.

FOR THE SOLAR PHOTOVOLTAIC POWER PLANT:

Name: ... *UK* ...
 Designation: ... *Kumar Choudhary* ...
 M/s
 M/s *SANJAY KUMAR CHOUDHARY* ...
 *Authorised Signatory* ...
 *on behalf of Northern Solar* ...

WITNESSED BY:

FOR UPCL

Name: *[Signature]*
 Designation: SE (Coml.)
 Uttarakhand Power Corporation Ltd.
 V.C.V. Gabar Singh Bhawan,
 Kanwali Road,
 Dehradun-248001,
 Uttarakhand.

WITNESSED BY:

(Meenakshi)
Meenakshi Khanna
AEC (Comm.), UPCL
D-Dur

[Signature]

(संलग्नक-१)

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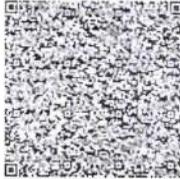


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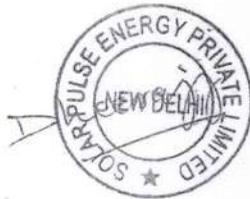
Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL64310979007743T
Certificate Issued Date : 15-Dec-2021 04:58 PM
Account Reference : IMPACC (IV)/ dl873203/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL87320320741372428948T
Purchased by : SOLAR PULSE ENERGY PRIVATE LIMITED
Description of Document : Article 5 General Agreement
Property Description : NA
Consideration Price (Rs.) : 0
(Zero)
First Party : SOLAR PULSE ENERGY PRIVATE LIMITED
Second Party : NORTHERN SOLAR ENERGY PRIVATE LIMITED
Stamp Duty Paid By : SOLAR PULSE ENERGY PRIVATE LIMITED
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line



For Northern Solar Energy Pvt. Ltd

Ruchi Agarwal

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.sholestamp.gov' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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CONTRACT AGREEMENT

SPEPL/CA/UK/2MW/NSEPL

26 Nov 2021

**SOLAR ENGINEERING, PROCUREMENT AND CONSTRUCTION
AGREEMENT FOR 2 MW AC/2.5 DC SOLAR POWER PLANT
TO BE INSTALLED IN KUNIDHAR, UTTARAKHAND**

This EPC Contract AGREEMENT made on theth November 2021 ("Effective Date")

BETWEEN

SOLAR PULSE ENERGY PRIVATE LIMITED, Corporate Identification Number U51909DL2015PTC284332 and having its registered office at F-104 Vardhaman Grand Market, CSC, sector-3, Dwarka, New Delhi- 110078.

Here in after called the "Solar Contractor"

AND

NORTHERN SOLAR ENERGY PVT.LTD, having its registered office at 5th Km Stone, Ramangar Road, P.O. Chilkiya, Ramnagar, Nainital, Uttarakhand 244715.

The Director and authorized signatory for the company is Mr. Sudanshu Jindal hereinafter called the "Client".

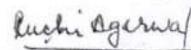
SCOPE OF WORK : SOLAR PULSE ENERGY

The Solar Power Plant to be installed by the solar contractor will be as per the terms and conditions of the Tender pertaining to this project.

- Ground preparation including all the civil work
- Designing of complete plant and their approval.
- Scheduled delivery plan of all the materials.
- Installation, testing and commissioning of the solar power plant.
- CEIG, Government liaison
- Evacuation of the power generated at source with infrastructure developed by UPCL .
- O& M for project at additional costs.
- Assistance in claiming subsidies is included in the cost.
- Transit and erection insurance.


Mr. Dhifog Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For Northern Solar Energy Pvt.Ltd

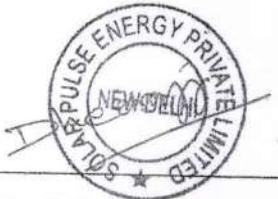


Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

SCOPE : CLIENT

- Provision of land and all documentation.
- Transmission Line through UPCL.
- Plant Insurance after completion.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For Northern Solar Energy Pvt. Ltd

A handwritten signature in blue ink, appearing to read 'Rishi Agrawal', written over a horizontal line.

Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

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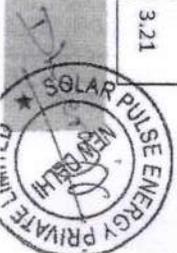


Solar Pulse Energy Pvt Ltd
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 F 104, Vardhman Grand,
 Sector 3, Dwarka, New Delhi-110078
 CIN No. U51909DL2015PTC284332
 GST No: 07AAWCS0944A1ZB

CLIENT NAME	SRM SUN N. Solar Energy Private limited		DATE / REVISION	SITE LOCATION		Kunidhar, Almora, Uttarakhand		
EPC COMPANY	Solar Pulse Energy Pvt. Ltd.		10-12-2021 /R00	SYSTEM SIZE	2500	kWp	Cost	
SN	ITEM NAME	RATING	TECHNICAL SPECIFICATION	QUANTITY	UOM	Unit Rate	Total	Per W
1	SPV Modules	545 Wp	545 Watt, Monocrystalline PID resistant With Large area cells based on 210mm silicon wafers and 1/3-cut cell technology, Frame is made of Aluminium Anodized, Power Tolerance + 5Wp, With RFID Tag inside module, Product Warranty up to 12 Years and Performance Warranty Up to 25Year.	4588	Nos.	14715	67512420	27.00
2	Solar Inverter	185 kW	185 kVA Grid-tied String Inverter, Three Phase, 50 Hz Inverter output shall be at 800V, & 50 hz frequency IGBT/MOSFET Microprocessor, Efficiency-98% or above. 5 years warranty shall be provided.	10	Nos.	455000	4550000	1.82
3	Module Mounting Structure	2P x 4 Table	Min. 500 mm ground clearance, Columns HDG and Other Parts are high strength galvalume	574	Nos.	14000	8036000	3.21

Director
Rishi Agrawal
 For Northern Solar Energy Pvt.Ltd

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 Web: www.solarpulseenergy.com



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			Should be able to be adjusted at HORIZONTAL level, Wind speed of 39 mps, M25 concrete, SS fasteners.									
4	Module Mounting & MMS Hardware	SS304	As per Fasteners BOM	Reputed	1	Set	Fastener	750000	5,00,000.0	0.20		
5	DC Cable (Solar Module to Inverter)	1C X 4 sqmm Cu flexible copper conductor solar DC cable	Solar grade, Copper, 1.5 kV, electron beam XLPO outer sheath, Black color, DC cables complying to TUV 2PFG 1169/09.07 for service life expectancy of 25 years. Flame retardent, UV resistant	Apar/Polycab	33000	m	DC Cable	34.5	1138500	0.46		
6	AC Cable (Inverter to ACB)	1.1 KV,3C,185sqmm AL,AR,XLPE,FRLS CABLE	Aluminium, FRLS with galvanized steel armoring minimum area of coverage 90% , XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.	Apar/Polycab	900	m	AC Cable	539	485100	0.19		
7	AC Cable (ACB to Transformer)	1.1 KV,1C,3005sqmm	Aluminium, FRLS with galvanized steel armoring minimum area of coverage 90%	Polycab	300	m	AC Cable	988	296400	0.12		

Director
Handwritten Signature
 For Northern Solar Energy Pvt.Ltd

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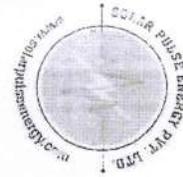


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		AL,AR,XLPE,FRLS CABLE	, XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.															
8	33 KV AC Cable (Step Up Transformer to HT Panel And HT Panel to combiner Panel)	33KV,3C,150sq mm Al,Ar,HT,XLPE, CABLE(UE)	Aluminium, FRLS with galvanized steel armouring minimum area of coverage 90% , XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.	Polycab	500	m	HT Cable	1400	700000	0.28								
9	AC & DC Earthing Cable	1C/25 sqmm /Cu / Green Cable/UnAr 1C/06 sqmm /Cu / Green Cable/UnAr		Polycab	100	m	Cable	218	21800	0.01								
10	LA Earthing Cable	1C/70 sqmm /Cu / Green Cable/UnAr	Cu cladding steel conductor	Polycab	45	m	Cable	934	42030	0.02								

For Northern Solar Energy Pvt.Ltd
 Director
[Signature]





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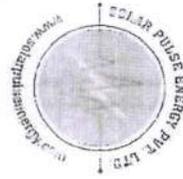
11	Communication cable	RS485 / 2P / 0.5 sqmm / Armoured / Shielded		Belden	2200	m	Cable	142	312400	0.12
12	Control Cable (Trafo to HT Panel)	14CX2.5 sqmm Cu XLPE Cable	3 phase, 800 V, 50 Hz ACCB Panel with - Suitable MCCB's at Input - Suitable MCCB & ACB at Output - MFV of class 0.5s accuracy - Al, 3 phase, 3 W, bus bar - IP 65, floor mounted, air - insulated, cubical type Refer SLD for more details	Belden	20	m	Cable	272	5440	0.00
13	AC Combiner (Distribution) Box	5 IN / 01OUT ACCB	3 phase, 800 V, 50 Hz ACCB Panel with - Suitable MCCB's at Input - Suitable ACB at Output - MFV of class 0.5s accuracy - Al, 3 phase, 3 W, bus bar - IP 65, floor mounted, air - insulated, cubical type Refer SLD for more details	All components shall be of L&T/ABB/Schneider Make	1	No.	ACDB	320000	320000	0.13

For Northern Solar Energy Pvt.Ltd

Director

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14	Step-up Transformer (800V/33KV)	Step up Transformer 2500 KVA, 0.800-0.800/33KV±10%,50Hz±5Hz, Dyn11yn11,Z=6, 5%,OCTC,ONAN	Copper wound, ONAN, natural cooled, outdoor type, oil immersed, Type Test report required.	ABC/Kotson/Manson/ Equivalent	1	No.	Transformer	2350000	2350000	0.94
15	33 KV ICOG, Outdoor Panel	33 kv, 800 Amp, 25 KA for 1 sec	33 kv, 800 amp, 25 KA for 1 sec -WITH 0.2CL TVM -CT-CORE-1,10VA,SP20,50/5A -CT-CORE-2,10VA,CL-0.2 -PT-CORE-1,CL-3P -PT-CORE-2,CL-0.5 -With suitable relay	All components shall be of Schneider/ L&T/ABB/ Make	1	No.	VCB	980000	980000	0.39
16	Earthing Station	Maintenance Free Earth Electrode with Chemical Earthing Set (3 mtr long, 17.2 mm dia, Copper Bonded, thickness of 250 microns; with Carbon based ground enhancing material with	The earthing for array and LT power system shall be made of 3 mtr long, 17.2 mm dia, Copper Bonded, thickness of 250 microns, chemical compound filled, double walled earthing electrodes including accessories, and providing masonry enclosure with cast iron cover plate having pad-locking arrangement, watering pipe using charcoal or coke and salt as required as per provisions of IS: 3043	Bharat Solar	40	Set	Earthing	2500	100000	0.04

Director
[Signature]
 For Northern Solar Energy Pvt.Ltd

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		suitable GI Clamp, Heavy duty Polypropylene Circular earth pit Chamber)																	
17	Earthing Strips	25x3 mm GI strip	Bharat Solar/SPEPL Approved	4000	m	Earthing	60	240000	0.10										
		25x6 mm GI strip	Bharat Solar/SPEPL Approved	1000	m	Earthing	65	65000	0.03										
		50x6 mm GI strip	Bharat Solar/SPEPL Approved	200	m	Earthing	82	16400	0.01										
18	Lightening Arrestor	107 Mtr Dia over 5 Mtr High Mast with counter	ESE type as per NFC 17-102, ESE are considered with 107 Mtr Dia over 5 Mtr High Mast with counter	U-Protec/Ekores	3	Set	LA	32000	96000	0.04									
19	Weather Monitoring System	- Pyranometer (C-Si type /solar cell based) - Module Temp. Sensor - Ambient Temp. Sensor	Also Energy/Webdin /Trinity Touch/Reputed	1	Set	WMS	140000	140000	0.06										
20	Datalogger & Remote	Data Logger with monitoring of Inverter data,	Also Energy/Webdin /Trinity Touch	1	Set	EMS	400000	400000	0.16										

For Northern Solar Energy Pvt Ltd
[Signature]
 Director

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21	Monitoring System	Energy Meter data and WMS storage capacity																	
21	CCTV Camera	With remote monitoring facility	Fixed Type	CP Plus/Reputed	1	Set	CCTV	450000	450000	0.18									
22	Periphery Lighting	24 Wp LED Lightening at 50 Meters aside plant boundary		SS Solar	10	Set	Light	14000	140000	0.06									
23	Auxiliary transformer	15 kVA, 50Hz, 800/415 V, Dyn11		Reputed	1	Nos.	Transfor mer	90000	90000	0.04									
24	LDB(Auxiliary & UPS Panel)	As per SLD		Reputed	1	Nos.	LDB	25000	25000	0.01									
25	UPS	2.0 kW Load with 24V, 150 Ah Battery		Reputed	1	Set	UPS	55000	55000	0.02									
26	Control Room	For Monitoring and other works	All related wiring, Civil works shall be in the scope of I&C Vendor	Standard	1	Set	Room	295000	295000	0.12									
27	Store Room	For Store material and other works	All related wiring, Civil works shall be in the scope of I&C Vendor	Standard	1	Set	Room	150000	150000	0.06									
BALANCE OF SYSTEM																			
28	MC4 Connectors	MC4 Pair, 1500V DC,	Male-Female Set, 1500V DC, 30Amp, Class-II, IP67 EN 50521	Standard	1400	Pairs	BOS	73	102214.6	0.04									

For Northern Solar Energy Pvt.Ltd
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 Director

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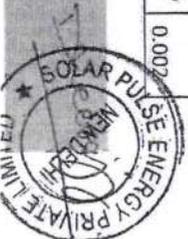
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32	Cable Conduit	Al,Ar,HT,XLPE, CABLE(UE)	60 mm ID With minimum 1.5mm thickness	HDPE/PVC Schedule 40	Prince	1	Lot	BOS	240000	240000	0.10
			L - Bend / 60 mm			1	Lot	BOS	55000	55000	0.02
33	Cable Tray	As per Design	T - Bend / 60 mm			1	Lot	BOS	43000	43000	0.02
			Straight coupling			1	Lot	BOS	65000	65000	0.03
34	Cable Tie	300 mm length(100 Pieces/Packet)	UV-resistant cable tie, White color	Standard	1	Lot	BOS	48000	48000	0.02	
35	Fire Fighting System	2 Sand Buckets	Wall mounted made from at least 24 SWG sheet with bracket fixing on wall conforming to IS 2546	Standard	1	Set	BOS	5000	5000	5000	0.002
36	Cable Ferruls	UV-resistant printed ferruls	Around the cable for identification	Standard	1	Set	BOS	2000	2000	2000	0.001
37	Flexible Pipes	UV-resistant - ISI Marked		Standard	1	Set	BOS	5000	5000	5000	0.002

For Northern Solar Energy Pvt.Ltd

Director

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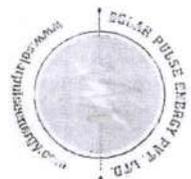
38	Danger boards and signages	On metal plate	Danger boards should be provided for every AC equipment's.	Standard	1	Set	BOS	20000	20000	0.01
39	Cable Route Marker	On metal plate	Route marker shall be provided in every 20-meter-gap with cable details And height of route marker should be 300 mm from NGL.	Standard	1	Set	BOS	25000	25000	0.01
40	Double Warning Tape			Standard	0	Set	BOS	0	0	
41	Control Room Conduits and Wiring	Conduits and Cables supply and installation		Standard	1	Set	BOS	20000	20000	0.01
CIVIL WORKS										
42	Module Cleaning Arrangement	UPVC pipes schedule 40 and accessories Protected, ISI Marked (L-Bends, T-Bend & Joints) with Valve 1/2-inch Length (m) UPVC pipes schedule 40 and accessories Protected, ISI Marked (L-Bends, T-Bend		Prinice	1	Lot	Cleaning	400000	400000	0.16
				Prinice	1	Lot	Cleaning	80000	80000	0.03

For Northern Solar Energy Pvt.Ltd
 Director
[Signature]

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	& Joints) with Valve 0.75 inch length (m)																		
	2hp, 2000lpm centrifugal pump																		
	Water Storage Tank	5000 ltr		Prinice															
43	Pile Foundation Work	As per Design	M25 Concrete to be used	Standard	1148	Nos.	Civil	1450	1664600	0.67									
44	Transformer Foundation	As per design	M25 Concrete to be used	Standard	1	Nos.	Civil	12000	12000	0.00									
45	Inverters Stand with Canopy	MS Glvanized Steel Frame with Foundation	M25 Concrete to be used	Standard	10	Nos.	Civil	4000	40000	0.02									
46	ACCB Foundation	As per design	M25 Concrete to be used	Standard	2	Nos.	Civil	3400	6800	0.00									
47	HT Panel Foundation	As per design	M25 Concrete to be used	Standard	1	Nos.	Civil	42000	42000	0.02									
	For Laying HT Cable	Excavation of trench	Standard		1	Set	Civil	80000	80000	0.03									
	For Laying ACCB TO Transformer Cable	Excavation of trench	Standard		1	Set	Civil	10000	10000	0.00									
48	Cable Trenches	For Laying AC(Invt to ACCB) Cable and DC Cable in the Plant	Excavation of trench	Standard	1	Set	Civil	45000	45000	0.02									

Director
Handwritten signature
 For Northern Solar Energy Pvt.Ltd

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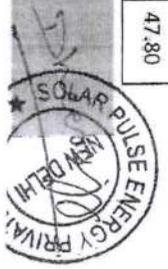
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		For Laying DC Solar Cable with Conduit Pipe	Excavation of trench	Standard	1	Set	Civil	55000	55000	0.02
49	Control Room Civil Works	As per design		Standard	1	Nos.	Civil	100000	100000	0.04
50	Store Room Civil Works	As per design		Standard	1	Nos.	Civil	20000	20000	0.01
51	Installation and commissioning	As per design		Standard	1	Nos.	Civil	4932214	4932214	1.97
52	Chain Link Fencing				1	set	Civil	1000000	1000000	0.40
53	Meter Cubicle	33 KV, Check Meter and Main Meter	AS per UPCL	Standard	2	set	Electrical	325000	650000	0.26
54	Transportation		complete lot	Standard	1	Set	EPC	150000	150000	0.06
55	Design and Engineering,	Approvals, Liaison.			1	Lot	EPC	5000000	5000000	2.00
							Total		10,50,00,00 0.00	42.00
							Per Watt		42.00	
							GST @13.8%		11,94,90,00 0.00	47.80

Director
[Handwritten signature]
 For Northern Solar Energy Pvt.Ltd

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 Web: www.solarpulseenergy.com



NOTES:

All equipment will be as per the above list, makes will be chosen by SPEPL from any of the above make to suit delivery & Project execution in time.

2. Additional alternate makes if required shall be considered during detail engineering & in consultation with the Buyer in the view of delivery.

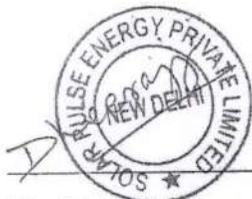
Contract Price

The total contract price for the entire scope of work under this contract exclusive of all applicable taxes and duties shall be :-

FIRM NAME	SOLAR PLANT CAPACITY	PRICE
NORTHERN SOLAR ENERGY PVT LTD	2.0 MW AC/2.5 DC	Rs. 10,50,00,000 (Rs 42 /WP) (Exclusive of GST)

Note:

1. GST applicable as per prevailing rates.
2. Notwithstanding the breakup of the contract price, the contract shall, always, be construed as a single source responsibility contract and any breach in any part of the contract shall be treated as a breach to the entire contract. Notwithstanding the last sentence, the contractor shall not be liable for the breach if these breaches are caused by:-
 - Failure by the client of the payment terms.
 - Changes, repairs or incorrect operation by the client not expressly authorised in writing by the contractor.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For Northern Solar Energy Pvt.Ltd

Lushi Agarwal

Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

Terms and Conditions

1. Taxes and Duties.

The Contract Price quoted shall be exclusive of Excise Duty, Service Tax, Import duties, Work contract tax, GST.

2. Time Schedule.

The handover of the successfully commissioned plant would be 31st March 2022. The period considered for this installation time implies that the installation and construction team will work 24X7 in a week. Any delay in payment by the client would extend the deadline accordingly.

3. Payment Terms.

The terms of payment for the Contract shall be as detailed hereunder:

S.N	Percentage Payment	Activity	Estimated Time
1	25%	Along with Purchase Order	Day Zero (D)
2	70%	Before Dispatch of MMS, Inverters and BOS	D + 25 Days
3	5%	After Commissioning of Project	Within 30 days

4. Effective Date of the Contract.

The effective date of the contract shall be the date of release of full advance as mentioned in payment terms above. The contract shall be in force till successful handover of 2000 KW AC/2500 KW DC solar power ground mounted project and completion of defect liability period.

5. Defect Liability Period.

5.1 The Solar Contractor warrants that the work or any part thereof shall be free from defects in design, engineering, materials and workmanship.

5.2 Defect Liability Period of solar plant would be 1 year from commissioning.

5.3 The inverters would have a warranty for 5 years.

For Northern Solar Energy Pvt. Ltd

Rushi Agrawal

Director

Mr. Dhira Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

5.4 The warranties would be directly extended to the Client by the respective manufacturers and enforcement of the warranty shall lie with the Client. However, the Solar Contractor will assist the client for enforcement of the warranties.

5.5 The Solar Contractor accepts no liability for defects caused by improper use or unauthorised operation of the delivery item by the owner or its third parties. The same principles apply to non-adherence to operating rules, installation regulations or generally accepted engineering standards by the owner or its third parties. If the Client or third parties perform repair work or modifications of the delivery item, no warranty claims may be valid for these or their consequences.

6. Statutory Clearances.

Any cost or works for statutory clearances that would be required included but not limited to chief electrical inspector are in the scope of the Solar Contractor. The Client shall provide all cooperation for the acquiring of such clearances.

7. Authority of Receipt of Goods.

The Solar Contractor is hereby given the authority to receive goods on owner's behalf from all suppliers, store and use them for execution of this Agreement based on the instructions/drawings provided by them. The Solar Contractor is further authorised to issue acknowledgement or the receipt of goods to our suppliers on the Client's behalf.

8. Confidentiality.

Each of the parties shall not disclose the terms hereof to any person/party. Provided, however, either party may disclose the existence of the transaction to its legal counsel, accountants, lenders, engineers, architects, interior designers, investors and any other personnel who need to be aware of the existence of the transaction. Further, either party may disclose the existence of the transaction to the extent that law or court order requires such disclosure, but in such case, the other party must be first provided with a written notice thereof.

9. Termination

Neither the Client nor the Solar Contractor can terminate this agreement once the purchase order has been issued and advance is received by the solar contractor.

Mr. Dhruv Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.



For Northern Solar Energy Pvt. Ltd

Ruchi Agarwal

Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

10. Amendments

No change/modification/amendments will be made to the terms of this contract once the contract has been signed unless it is deemed necessary as per agreement and after prior approval of both the solar contractor and the client.

11. Assignment

No right, benefit, interest or obligation under this agreement may be assigned or transferred to any party without the prior written consent of the other party. However, the Client reserves the right to assign its rights to its affiliates or any Group Company or lenders to the project by giving intimation to the other party.

12. Dispute Resolution

12.1 In the case of any dispute arising out of or in connection with the terms of contract regarding its performance, existence, validity or termination, the parties shall first attempt to reach an amicable solution through mutual consultations and negotiations. If the parties are unable to reach to an amicable solution within 30 days from the date on which the dispute arose, any of the party may make a reference to arbitration in accordance with the following by giving notice to the other party.

12.2 The arbitration proceeding shall be conducted in accordance with the Arbitration and Conciliation Act 1996, and any statutory re-enactment or modification thereof and the place of arbitration shall be Dwarka, New Delhi.

13. Governing Law

This contract shall be governed by the Indian Laws and rules as amended from time to time. The courts of Delhi shall have exclusive jurisdiction in all matters arising under this contract.

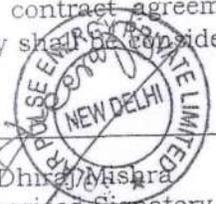
14. Communications

All communications shall be sent by either party to the other at the addresses set out herein. Any communication sent out to that address will be effective when delivered at the relevant address.

15. Force Majeure.

This contract agreement is subject to Force Majeure conditions. Neither party shall be considered in breach of this Agreement or liable for any delay

Mr. Dhira Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.



For Northern Solar Energy Pvt. Ltd

Luchi Agarwal

Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd

nor is failure to comply with this Agreement, if and to the extent that such delay or failure attributable to the occurrence of a Force Majeure Event.

16. Excess Material

Any and all excess material, remaining at the site, post complete commissioning and installation of the solar power plant is the property of the **Solar Contractor** only. The client holds no right on any extra material and cannot sell or use the same.

17. General Terms & Conditions

17.1 All guarantees, warranties, representations and obligations under this order shall be upon timely payment as per the payment schedule as contained in the agreement.

17.2 Any claim for damages or unpaid payments that is available to a contractor under law arising pursuant to this agreement shall survive even in case of the termination of this agreement.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For Northern Solar Energy Pvt. Ltd

Luchi Agarwal

Director

Mr. Sudanshu Jindal
Authorised Signatory
Northern Solar Energy Pvt Ltd



पत्रांक-यूकेपीसीवी/एचओ/एनओसी-7654/2022/1922

दिनांक- 31.03.2022

सेवा में,

M/s. Northern Solar Energy Pvt. Ltd.,
Khet No. 1019, 3223, 1064, 1075, 1120-22,
1159, 3159, 1111, 1054, 1069, 1171, 3070,
3091, 3184, 3219, 3223-24, 3099,
Vill. Kunidhar, Block Sult, Bhikyasen, Distt. Almora.

Registered/AD

CAF ID.: 34783
CTE : Fresh

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गमन।
महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक 06.01.2022 (Application No.: 2026119) एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का बोर्ड मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरान्त लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापनार्थ सहमति पत्र निर्गत किया जाता है।

1. यह स्थापनार्थ सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल :	Khet No. 1019, 3223, 1064, 1075, 1120-22, 1159, 3159, 1111, 1054, 1069, 1171, 3070, 3091, 3184, 3219, 3223-24, 3099, Vill. Kunidhar, Block Sult, Bhikyasen, Distt. Almora.
(ख) उत्पादन :	Solar Power Generation- 2Megawatt
(ग) मुख्य कच्चे माल :	Solar PV Modules/Panels
(घ) औद्योगिक उत्प्रावहः	Nil
(ङ.) प्रयुक्त ईंधन :	Nil

- उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।
- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रावह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
 - उद्योग में परीक्षण संचालन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न कर ले। जल एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
 - उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
 - जनित घरेलू उत्प्रावह को सोक पिट/सैप्टिक टैंक के माध्यम से निस्तारित किया जाये।
 - उद्योग प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें।
 - यह स्थापना हेतु सहमति पत्र जारी होने की तिथि से 05 वर्ष तक की अवधि के लिए वैध होगा।
 - उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
 - उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
 - उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
 - उद्योग में परिसंकटमय एवं अन्य अपशिष्ट (प्रवन्धन एवं ट्रांसवाउण्ड्री मूवमेन्ट) नियम, 2016 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंकटमय अपशिष्ट के निस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
 - उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम, 1989 का पालन किया जाये।
 - उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
 - यह स्थापनार्थ सहमति पत्र मात्र Solar Power Generation - 2 Megawatt के उत्पादन हेतु मान्य है।

15. उद्योग में राज्य प्रदूषण नियंत्रण बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण कदापि न किया जाये।
 16. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग सक्षम विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित कर लें।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापनार्थ सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापनार्थ सहमति पत्र (CTE) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 30.04.2022 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना सहमति पत्र निरस्त कर दिया जाएगा।

पृ० सं० एवं दिनांक/उपरोक्तानुसार।

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी, जनपद नैनीताल को सूचनार्थ एवं उपरोक्त के अनुपालन हेतु प्रेषित।

भवदीय

(एस०पी० बुबुद्धि)

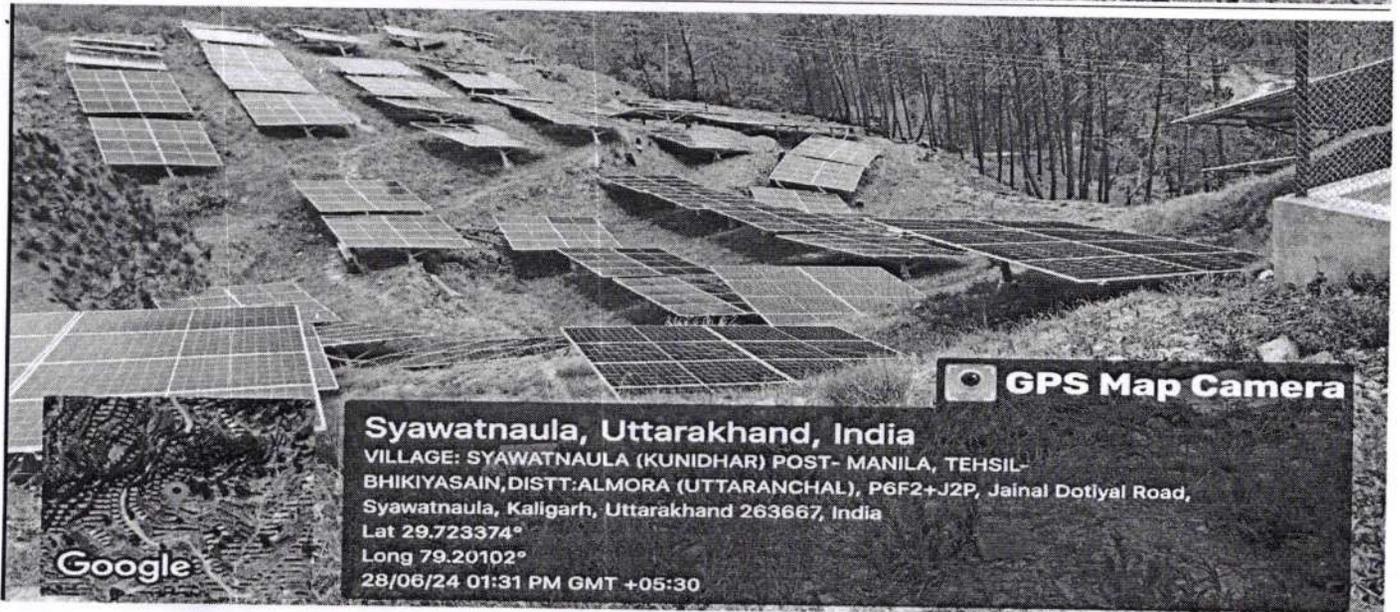
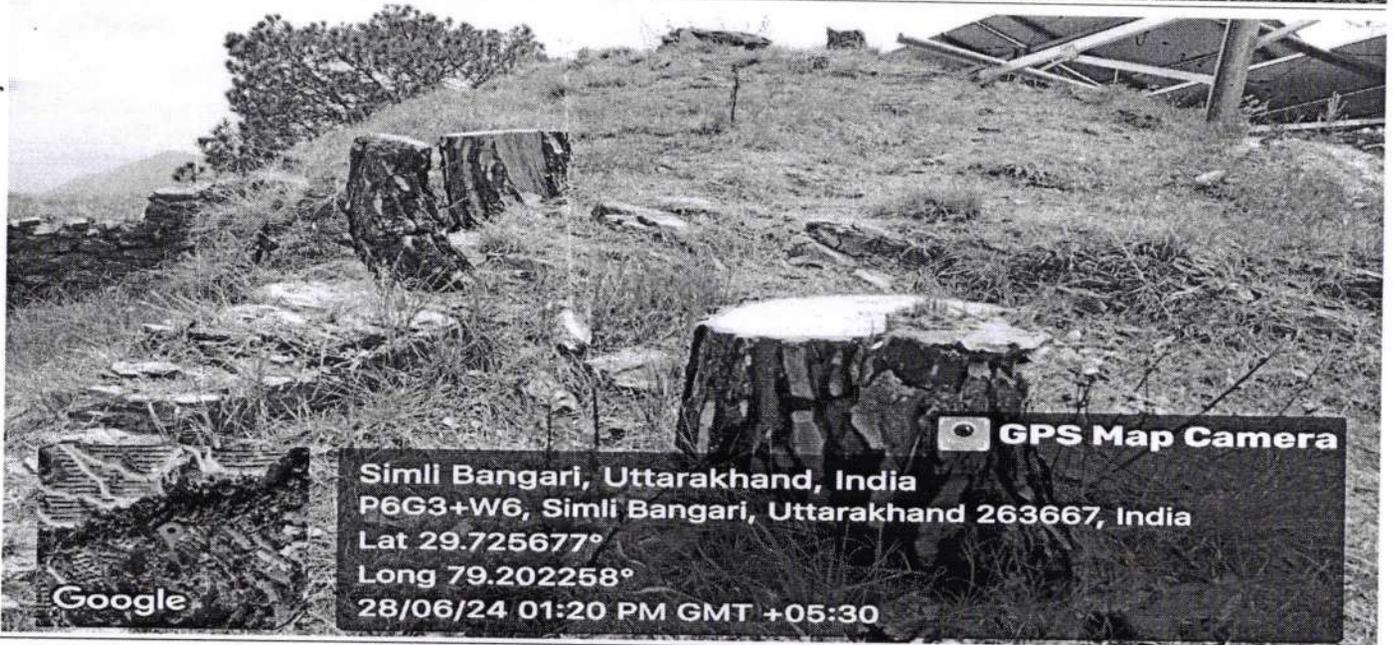
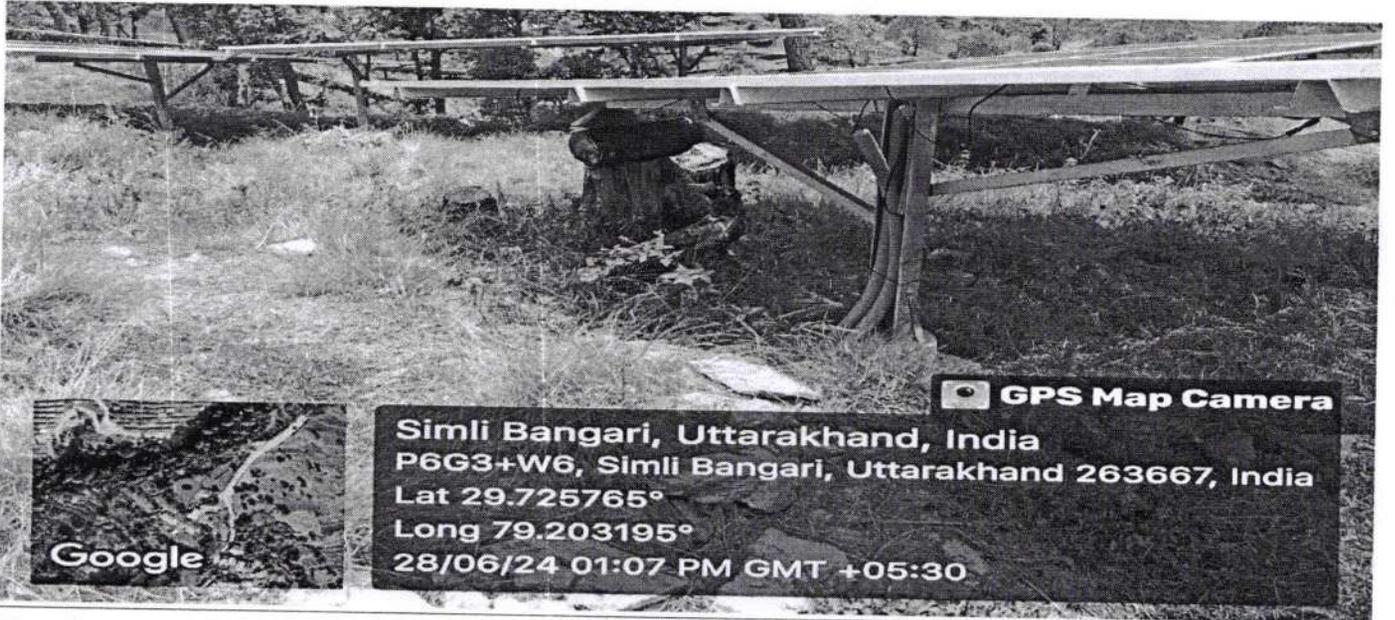
सहाय्य सचिव

ए० सी० राज

31/3/22

मुख्य पर्यावरण अधिकारी

ए० सी० राज



(मै0 नार्दन सोलर एनर्जी प्रा0लि0)

	Uttarakhand Renewable Energy Development Agency (UREDA) (Department of Renewable Energy, Govt. of Uttarakhand) Urja Park Campus, Industrial Area, Patel Nagar, Dehradun -248001 Ph. 0135-2521553, 2521387, Fax: 0135-2521386. Website: www.ureda.uk.gov.in E-mail: rpo.uredahq@gmail.com
	No. 772 /UREDA/03(1)-SPV-214-2/UPCL-RPO/2019-20 (Vol-2) Dated: 18 July, 2019

Letter of Award (LoA)

To,

Suresh Kumar,
 Nanda Line, Ramnagar Range, Nainital,
 Mob :9837021880
 E-mail: jindal@hotmail.com

Sub: Letter of Award (LoA) for procurement of power from 2000 KWp capacity Grid Connected Solar PV Power Project Under type-1 of Uttarakhand Solar Energy Policy-2013 (Amended-2018)

Ref: - E-Tender/RfP No : 02/UREDA/Grid Connect/RfP/2019-20 Dated:13/02/2019

Sir,

With reference to your participation in above referred E-tender, 2000 KWp capacity Grid Connected Solar PV Power Project is being awarded to you for installation as per following details:-

Particulars	Details
Awarded capacity	2000 KWp
Levellised Gross tariff per KWh	Rs. 4.38 (Rupees four thirty eight paise Only)
Proposed Location	Satpuli
Submission of Contract Performance Guarantee as per clause no. 2.16.1 of RfP in the form of DD/FDR/BG	Within 30 days from date of issue of this LoA.
Financial closure, Possession of the required Land and Grant of Grid connectivity	Within 300 days from date of issue of this LoA
Last date of Commercial Operation	30/06/2020 (In case of delay, the prevailing tariff as decide by Hon'ble UERC shall be applicable)

It is to inform you that as per "Uttarakhand Solar Energy Policy-2013", maximum 2.5 Hectare per MW shall be allowed for installation of Solar Power Plant.

You are requested to get the PPA signed with UPCL at the earliest and execute the project timely as per above time schedule. In case as per clause no. 2.16.1 of RfP, a "Project Company" is to be formulated by you for the purpose of supply of power, it should be formed within 30 days from the date of issue of this letter of award and UREDA and UPCL should be intimated with the copy of registration documents of "Project Company".

In case of formulation of "Project Company," this LoA shall be deemed to be issued in the name of "Project Company" and the PPA shall be signed by UPCL with "Project Company". Delay in achieving any activity by due date as mentioned above may lead to cancellation of the project and encashment of Bid Bond/Contract Performance Guarantee.

Yours Sincerely



(Capt. Alok Shekhar Tiwari)
 Director, UREDA

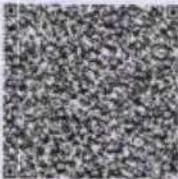


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK78830599623791S
 Certificate Issued Date : 31-Jul-2020 12:30 PM
 Account Reference : NONACC (SV)/ uk1204904/ DEHRADUN/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK12049046061197774736S
 Purchased by : SRN SUN N SOLAR ENERGY PRIVATE LIMITED
 Description of Document : Article Miscellaneous
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : SRN SUN N SOLAR ENERGY PRIVATE LIMITED
 Second Party : UPCL
 Stamp Duty Paid By : SRN SUN N SOLAR ENERGY PRIVATE LIMITED
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



ROHIT KUMAR
Stamp Vendor
Court Compound, Dehradun

POWER PURCHASE AGREEMENT

Please write or type below this line.

Uttarakhand Power Corporation Limited
AND
M/s SRN SUN N Solar Energy Private Limited

THIS AGREEMENT is made this 28th day of Aug 2020 (hereinafter called the Effective Date), between M/s SRN SUN N Solar Energy Private Limited, a Company registered under the Company's Act, 2013, having its registered office at 5th KM Stone, Ramnagar Road, P.O- Chilkiya, Ramnagar, District- Nainital, Uttarakhand hereinafter called the "Solar Photovoltaic Power Plant", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees as party of the first part, and Uttarakhand Power Corporation Limited a Company registered under the Company's Act, 1956, having its Registered Office at V.C.V. Gabar Singh Urja Bhawan, Kanwali Road, Dehradun, hereinafter called "UPCL", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assignees as party of the second part.

Statutory Alert:

1. The authenticity of this stamp is verified at "www.shcliestamp.com". Any discrepancy in the information available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Authorised Signatory

Superintending Engineer (Contracting)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan, Dehradun

WHEREAS, the Solar Photovoltaic Power Plant is engaged in the business of power generation situated at Vill- Balsa, Near Ram Mandir, District- Almora in the state of Uttarakhand, more particularly described in Annexure I attached hereto and made a part hereof,

AND WHEREAS, UPCL is a distribution licensee operating in the State of Uttarakhand, and has license to supply power in entire State

Whereas, UREDA vide letter no. 722/उरेडा/03(1)-एस0पी0वी0-214-7/यू0पीसी0एल0 के आर0पी0ओ0 की पूर्ति/2019-20 (वाल्डू-3) dated 19-08-2020 enclosed herewith as Annexure-X has provided the list of 03 no. applicants who have formed "Project Company" and has further requested UPCL to sign PPA with the "Project Company".

Therefore, this Power Purchase Agreement is being signed with the Project Company namely "M/s SRN SUN N Solar Energy Private Limited" in view of request of UREDA made vide letter no. 722/उरेडा/03(1)-एस0पी0वी0-214-7/यू0पीसी0एल0 के आर0पी0ओ0 की पूर्ति/2019-20 (वाल्डू-3) dated 19-08-2020.

WHEREAS the Solar Photovoltaic Power Plant has undertaken to implement the power project by installing plant and equipment having installed capacity of 2000 KW situated at Vill- Balsa, Near Ram Mandir, District- Almora, Uttarakhand.

AND WHEREAS, the Solar Photovoltaic Power Plant desires to sell entire/surplus 2000 KW energy scheduled to be generated in the Solar Photovoltaic Power Plant's facility.

And

UPCL agrees to purchase entire/surplus 2000 KW energy generated from such capacity by the Solar Photovoltaic Power Plant for sale, under the terms and conditions set forth herein, and

"WHEREAS the Solar Photovoltaic Power Plant, agrees to purchase power for it's auxiliaries from UPCL in a situation when the Solar Photovoltaic Power Plant, is not in a position to generate electricity to meet the requirement of its own use or for start up the plant and UPCL agrees to supply such power to plant as per Regulation 47 of the Uttarakhand Electricity Regulatory Commission as provided in Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time," and

This agreement is being signed as per Model PPA approved by Hon'ble UERC vide Order dated 02-09-2019. Subsequently, this PPA will be sent to Hon'ble UERC for approval and any changes suggested by UERC will be incorporated in the PPA being executed now.

WHEREAS the parties to the agreement bind themselves for compliance of all relevant provisions specified by the Commission in different regulations regulating the functioning of State Transmission Utility, other transmission licensee and State Load Dispatch Centre; and

Now, therefore, in consideration of premises and mutual agreements, covenants and conditions set forth herein, it is hereby agreed by and between the parties as follows:-

1. Definitions

Other than those defined below, the words/expressions used in this agreement, unless repugnant to the context, shall have the meaning assigned to them in the Electricity Act, 2003, Uttarakhand State Grid Code, as amended from time to time, Uttarakhand Electricity Regulatory Commission (Tariff and other terms for supply of Electricity from Renewable Energy Sources and non-fossil fuel based co-Solar Photovoltaic Power Plants) Regulations, 2018 as amended from time to time and as per Hon'ble UERC order dated 02-09-2019 vide which Model PPA alongwith tariff in the matter has been approved, and the rules framed there under. The words/expressions listed below shall have the meanings respectively assigned hereunder.

1.1 'Main Meter' means Import and Export Meter on the basis of which energy accounting and billing of electricity shall be done by the Solar Photovoltaic Power Plant/UPCL.

1.2 'Check Meter' means Import and Export Meter for performing a check on the accuracy of the Main Meter.

SRN SUN N SOLAR ENERGY PRIVATE LIMITED

Authorised Signatory

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd.
V.C.V Gabar Singh Bhawan, Dehradun

Any waiver, alteration, amendment or modification of this Agreement or any part hereof shall not be valid unless it is in writing, signed by both the parties and approved by UERC.

31. BINDING EFFECT

This Agreement shall be binding upon and inure to the benefit of the parties hereto and their respective successors, legal representatives, and permitted assignees.

32. NOTICES

Any written notice provided hereunder shall be delivered personally or sent by registered post, acknowledgement due, or by courier for delivery on written receipt, with pre-paid postage or courier charges, to the other party, at the following address:

UPCL:
Chief Engineer (Commercial),
Uttarakhand Power Corporation Limited,
V.C.V. Gabar Singh Urja Bhawan, Kanwali Road,
Dehradun -248001, Uttarakhand.

SOLAR PHOTOVOLTAIC POWER PLANT:
M/s SRN SUN N Solar Energy Private Limited,
5th KM Stone, Ramnagar Road, P.O- Chilkiya, Ramnagar, District- Nainital, Uttarakhand.

Notice delivered personally shall be deemed to have been given when it is delivered at the office of, the Solar Photovoltaic Power Plant's or to the office of the Chief Engineer (Commercial), UPCL, as the case may be at address set forth above and actually delivered to such person or left with and received by a responsible person in that office. Notice sent by post or courier shall be deemed to have been given on the date of actual delivery as evidenced by the date appearing on the acknowledgement of delivery.

Any party to this agreement may change its address for serving a written notice, by giving written notice of such change to the other party.

33. EFFECT OF SECTION AND ANNEXURE HEADINGS

The headings or titles of the various sections and annexure hereof are for convenient reference and shall not affect the construction or interpretation of any provision of this Agreement.

34. NON-WAIVER

No delay or forbearance by either party in the exercise of any remedy or right will constitute a waiver thereof, and the exercise or partial exercise of a remedy or right shall not preclude further exercise of the same or any other remedy or rights.

35. RELATIONSHIP OF THE PARTIES

Nothing in this Agreement shall be deemed to constitute either party hereto as partner, agent or representative of the other party or create any fiduciary relationship between the parties.

36. ENTIRE AGREEMENT

This agreement constitutes the entire understanding and agreement between the parties.

37. GOVERNING LAW

This agreement shall be governed by and construed in accordance with the laws applicable in the State of Uttarakhand.

38. NO PARTY DEEMED DRAFTER

The parties agree that no party shall be deemed to be the drafter of this Agreement and that in the event this Agreement is ever construed by arbitrators or by a court of law, no inference shall be drawn against either party on account of this Agreement or any provision

SRN SUN N SOLAR ENERGY PRIVATE LIMITED

Authorised Signatory

Superintending Engineer (Commercial)
Uttarakhand Power Corporation Ltd
V.C.V. Gabar Singh Bhawan, Dehradun

hereof being drafted by them. UPCL and the Solar Photovoltaic Power Plant acknowledge that both parties have contributed substantially and materially to the preparation of this agreement.

39. APPROVALS

Wherever approvals from either UPCL or the Solar Photovoltaic Power Plant are required in this Agreement it is understood that such approvals shall not be unreasonably withheld.

40. NODAL OFFICER OF UPCL

The nodal officer on behalf of UPCL shall be Executive Engineer, Electricity Distribution Division, Almora.

41. ANNEXURES

ANNEXURES I to X WOULD FORM PART OF THIS AGREEMENT.

42. STANDARD FOR DECISION MAKING

42.1 All operational decisions or approvals that are to be made at the discretion of either UPCL or the Solar Photovoltaic Power Plant, pursuant to the terms of this agreement, including specifications and design criteria etc., shall be made or performed according to good engineering practices prevailing in the electricity industry.

42.2 Professional decisions or activities undertaken by either party for the purpose of constructing, installing, removing, maintaining or operating any facility, which may affect the operations of the other party's facility or facilities, shall be made or performed according to good engineering practices prevailing in the electricity industry.

IN WITNESS:

WHEREOF, UPCL and the Solar Photovoltaic Power Plant have executed this agreement as of the 28th day of August..... in the year 2020.

FOR THE SOLAR PHOTOVOLTAIC POWER PLANT:
Name: on behalf of SRN SUN N Solar Energy Pvt Ltd.
Designation:
M/s
M/s
.....
.....

FOR UPCL
Name:
Designation: SE (Coml.)
Uttarakhand Power Corporation Ltd.
V.C.V. Gabar Singh Bhawan,
Kanwali Road,
Dehradun-248001,
Uttarakhand.

[Handwritten signature]
28/08/2020

WITNESSED BY:

[Handwritten signature]
Swayam Saswat
Dandana, C.S. Pw,
Bhubaneswar, Odisha

WITNESSED BY:

SRN SUN N SOLAR ENERGY PRIVATE LIMITED

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Authorised Signatory

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सत्यमेव जयते

INDIA NON JUDICIAL

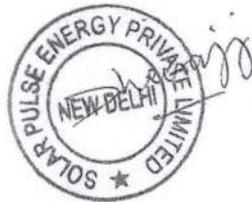
Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL64309539301541T
Certificate Issued Date : 15-Dec-2021 04:57 PM
Account Reference : IMPACC (IV)/ dl873203/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL87320320745580281963T
Purchased by : SOLAR PULSE ENERGY PRIVATE LIMITED
Description of Document : Article 5 General Agreement
Property Description : NA
Consideration Price (Rs.) : 0
(Zero)
First Party : SOLAR PULSE ENERGY PRIVATE LIMITED
Second Party : SRN SUN N SOLAR ENERGY PRIVATE LIMITED
Stamp Duty Paid By : SOLAR PULSE ENERGY PRIVATE LIMITED
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line



For SRN Sun N Solar Energy Pvt.Ltd

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shoestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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CONTRACT AGREEMENT

SPEPL/CA/UK/2MW/SRN

26 Nov 2021

**SOLAR ENGINEERING, PROCUREMENT AND CONSTRUCTION
AGREEMENT FOR 2 MW AC/2.5 DC SOLAR POWER PLANT
TO BE INSTALLED IN KUNIDHAR, UTTARAKHAND**

This EPC Contract AGREEMENT made on theth November 2021("Effective Date")

BETWEEN

SOLAR PULSE ENERGY PRIVATE LIMITED, Corporate Identification Number U51909DL2015PTC284332 and having its registered office at F-104 Vardhaman Grand Market, CSC, sector-3, Dwarka, New Delhi- 110078.

Here in after called the "Solar Contractor"

AND

SRN SUN N SOLAR ENERGY PVT. LTD, having its registered office at 5TH KM STONE, RAMNAGAR ROAD, PO CHILKIYA RAMNAGAR Nainital UR 244715 IN

The Director and authorized signatory for the company is Mr. Suresh Kumar hereinafter called the "Client".

SCOPE OF WORK : SOLAR PULSE ENERGY

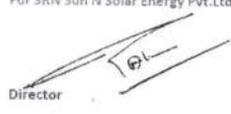
The Solar Power Plant to be installed by the solar contractor will be as per the terms and conditions of the Tender pertaining to this project.

- Ground preparation including all the civil work
- Designing of complete plant and their approval.
- Scheduled delivery plan of all the materials.
- Installation, testing and commissioning of the solar power plant.
- CEIG, Government liaison
- Evacuation of the power generated at source with infrastructure developed by UPCL .
- O& M for project at additional costs.
- Assistance in claiming subsidies is included in the cost.
- Transit and erection insurance.


Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

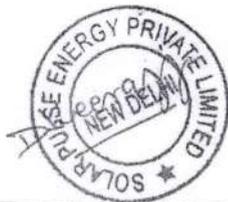
For SRN Sun N Solar Energy Pvt.Ltd

Director


Mr. Suresh Kumar
Authorised Signatory
SRN Sun N Solar Energy Pvt Ltd

SCOPE : CLIENT

- Provision of land and all documentation.
- Transmission Line through UPCL.
- Plant Insurance after completion.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For SRN Sun N Solar Energy Pvt.Ltd

Director

Mr. Suresh Kumar
Authorised Signatory
SRN Sun N Solar Energy Pvt Ltd

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CLIENT NAME		SRN SUN N Solar Energy Private limited		DATE / REVISION		SITE LOCATION		Kundihar, Almora, Uttarakhand		
EPC COMPANY		Solar Pulse Energy Pvt. Ltd.		10-12-2021 /R00		SYSTEM SIZE		2500 kWp		
S/N	ITEM NAME	RATING	TECHNICAL SPECIFICATION	TENTATIVE MAKE	QUANTITY	UOM	Category	Unit Rate	Total	Per W
1	SPV Modules	545 Wp	545 Watt, Monocrystalline PID resistant With Large area cells based on 210mm silicon wafers and 1/3-cut cell technology, Frame is made of Aluminium Anodized, Power Tolerance + 5Wp, With RHD Tag inside module, Product Warranty up to 12 Years and Performance Warranty Up to 25Year.	Trina Solar	4588	Nos.	Module	14715	67512420	27.00
2	Solar Inverter	185 kW	185 kVA Grid-tied String Inverter, Three Phase, 50 Hz Inverter output shall be at 800V, & 50 hc frequency IGBT/MOSFET Microprocessor, Efficiency-98% or above. 5 years warranty shall be provided.	Huawei	10	Nos.	Inverter	455000	4550000	1.82
3	Module Mounting Structure	2P x 4 Table	Min. 500 mm ground clearance, Columns HDG and Other Parts are high strength galvalume	Reputed	574	Nos.	MIMS	14000	8036000	3.21

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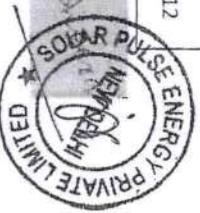
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4	Module Mounting & MMS Hardware	SS304	As per Fasteners BOM	Reputed	1	Set	Fastener	750000	5,00,000.0	0.20
5	DC Cable (Solar Module to Inverter)	1C x 4 sqmm Cu flexible copper conductor solar DC cable	Solar grade, Copper, 1.5 KV, electron beam XLPO outer sheath, Black color, DC cables complying to TUV 2PFG 1169/09.07 for service life expectancy of 25 years. Flame retardent, UV resistant	Apar/Polycab	33000	m	DC Cable	34.5	1138500	0.46
6	AC Cable (Inverter to ACCB)	1.1 KV,3C,185sqmm AL,AR,XLPE,FRLS CABLE	Aluminium, FRLS with galvanized steel armouring minimum area of coverage 90% , XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.	Apar/Polycab	900	m	AC Cable	539	485100	0.19
7	AC Cable (ACCB to Transformer)	1.1 KV,1C,300sqmm	Aluminium, FRLS with galvanized steel armouring minimum area of coverage 90%	Polycab	300	m	AC Cable	988	296400	0.12

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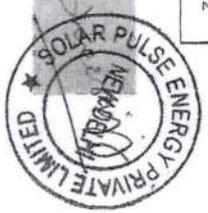


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		AL,AR,XLPE,FRLS CABLE	, XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.										
8	33 kV AC Cable (Step Up Transformer to HT Panel And HT Panel to combiner Panel)	33kV,3C,150sq mm Al,Ar,HT,XLPE, CABLE(UE)	Aluminium, FRLS with galvanized steel armouring minimum area of coverage 90% , XLPE insulated compliant to IS 1554 and IEC 60189, with distinct extruded XLPE inner sheath of black color as per IS 5831. If armoured, Galvanized Steel armouring to be used with minimum 90% area of coverage.	Polycab	500	m	HT Cable	1400	700000	0.28			
9	AC & DC Earthing Cable	1C/25 sqmm /Cu / Green Cable/UnAr 1C/06 sqmm /Cu / Green Cable/UnAr		Polycab Polycab	100 100	m m	Cable Cable	218 65	21800 6500	0.01 0.003			
10	LA Earthing Cable	1C/70 sqmm /Cu / Green Cable/UnAr	Cu cladding steel conductor	Polycab	45	m	Cable	934	42030	0.02			

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 For SRN Sun N Solar Energy Pvt.Ltd

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11	Communication cable	RS485 / 2P / 0.5 sqmm / Armoured / Shielded																		
12	Control Cable (Trafo to HT Panel)	14GX2.5 sqmm Cu XLPE Cable	3 phase, 800 V, 50 Hz ACCB Panel with - Suitable MCCB's at Input - Suitable MCCB & ACB at Output - MFM of class 0.5s accuracy - Al, 3 phase, 3 W, bus bar - IP 65, floor mounted, air-insulated, cubical type Refer SLD for more details	Belden	20	m	Cable	272	5440	0.00										
13	AC Combiner (Distribution) Box	5 IN / 01OUT ACCB	3 phase, 800 V, 50 Hz ACCB Panel with - Suitable MCCB's at Input - Suitable ACB at Output - MFM of class 0.5s accuracy - Al, 3 phase, 3 W, bus bar - IP 65, floor mounted, air-insulated, cubical type Refer SLD for more details	All components shall be of L&T/ABB/Schneider Make	1	No.	ACDB	320000	320000	0.13										
		5 IN / 01OUT ACCB		All components shall be of L&T/ABB/Schneider Make	1	No.	ACDB	320000	320000	0.13										

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14	Step-up Transformer (800V/33KV)	Transformer 2500 KVA, 0.800-0.800/33KV±10%, 50Hz±5Hz, Dyn11yn11,Z=6, 5%, OCTC, ONAN	Copper wound, ONAN, natural cooled, outdoor type, oil immersed, Type Test report required.	ABC/Kotson/Make rson/ Equivalent	1	No.	Transformer	2350000	2350000	0.94
15	33 KV ICOG, Outdoor Panel	33 KV, 800 Amp, 25 KA for 1 sec	33 KV, 800 amp, 25 KA for 1 sec -WITH 0.2CL TVM -CT- CORE-1, 10VA, 5P20, 50/5A -CT-CORE-2, 10VA, CL-0.2 -PT-CORE-1, CL-3P -PT-CORE-2, CL-0.5 -With suitable relay	All components shall be of Schneider/ L&T/ABB/ Make	1	No.	VCB	980000	980000	0.39
16	Earthing Station	Maintenance Free Earth Electrode with Chemical Earthing Set (3 mtr long, 17.2 mm dia, Copper Bonded, thickness of 250 microns; with Carbon based ground enhancing material with	The earthing for array and LT power system shall be made of 3 mtr long, 17.2 mm dia, Copper Bonded, thickness of 250 microns, chemical compound filled, double walled earthing electrodes including accessories, and providing masonry enclosure with cast iron cover plate having pad-locking arrangement, watering pipe using charcoal or coke and salt as required as per provisions of IS: 3043	Bharat Solar	40	Set	Earthing	2500	100000	0.04

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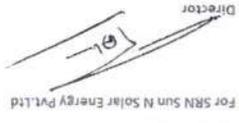
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		suitable GI Clamp, Heavy duty Polypropelyne Circular earth pit Chamber)																	
17	Earthing Strips	25x3 mm GI strip	Bharat Solar/SPEPL Approved	4000	m	Earthing	60	240000	0.10										
		25x6 mm GI strip	Bharat Solar/SPEPL Approved	1000	m	Earthing	65	65000	0.03										
18	Lightening Arrestor	50x6 mm GI strip	Bharat Solar/SPEPL Approved	200	m	Earthing	82	16400	0.01										
		107 Mtr Dia over 5 Mtr High Mast with counter	ESE type as per NFC 17-102, ESE are considered with 107 Mtr Dia over 5 Mtr High Mast with counter	3	Set	LA	32000	96000	0.04										
19	Weather Monitoring System	- Pyranometer (C-Si type / solar cell based)	Also Energy/Webdin / Trinity Touch/Reputed	1	Set	WMS	140000	140000	0.06										
		- Module Temp. Sensor																	
20	Datalogger & Remote	Temp. Sensor	Also Energy/Webdin / Trinity Touch	1	Set	EMS	400000	400000	0.16										
		Data Logger with monitoring of Inverter data,																	

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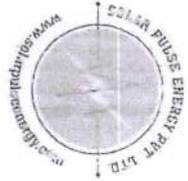
21	Monitoring System	Energy Meter data and WMS storage capacity																			
21	CCTV Camera	With remote monitoring facility	Fixed Type	CP Plus/Reputed	1	Set	CCTV	450000	450000	0.18											
22	Periphery Lighting	24 W/p LED Lighting at 50 Meters aside plant boundary		SS Solar	10	Set	Light	14000	140000	0.06											
23	Auxiliary transformer	15 kVA, 50Hz, 800/415 V, Dyn11		Reputed	1	Nos.	Transfor mer	90000	90000	0.04											
24	LDB(Auxiliary & UPS Panel)	As per SLD		Reputed	1	Nos.	LDB	25000	25000	0.01											
25	UPS	2.0 kW Load with 24V, 150 Ah Battery		Reputed	1	Set	UPS	55000	55000	0.02											
26	Control Room	For Monitoring and other works	All related wiring, Civil works shall be in the scope of I&C Vendor	Standard	1	Set	Room	295000	295000	0.12											
27	Store Room	For Store material and other works	All related wiring, Civil works shall be in the scope of I&C Vendor	Standard	1	Set	Room	150000	150000	0.06											
BALANCE OF SYSTEM																					
28	MCA Connectors	MCA Pair, 1500V DC,	Male-Female Set, 1500V DC, 30Amp, Class-II, IP67 EN 50521	Standard	1400	Pairs	BOS	73	102214.6	0.04											

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32	Cable Conduit	Al,Ar,HT,XLPE, CABLE(UE)	HDPE/PVC Schedule 40	Prince	1	Lot	BOS	240000	240000	0.10
		60 mm ID With minimum 1.5mm thickness								
33	Cable Tray	L - Bend / 60 mm	UV-resistant cable tie, White color	Standard	1	Lot	BOS	48000	48000	0.02
		T - Bend / 60 mm								
		Straight coupling								
34	Cable Tie	As per Design	UV-resistant cable tie, White color	Standard	92	Packet	BOS	140	12846.4	0.01
35	Fire Fighting System	300 mm length(100 Pieces/Packet)	Wall mounted made from at least 24 SWG sheet with bracket fixing on wall conforming to IS 2546	Standard	1	Set	BOS	5000	5000	0.002
		2 Sand Buckets								
36	Cable Ferrulis	ABC Type Fire Extinguisher - 5 kg	Around the cable for identification	Agni	1	Set	BOS	2500	2500	0.001
		UV-resistant printed ferrulis								
37	Flexible Pipes	UV-resistant - ISI Marked		Standard	1	Set	BOS	5000	5000	0.002

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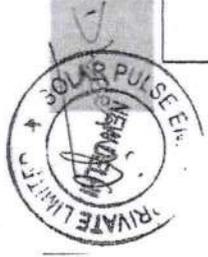


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38	Danger boards and signages	On metal plate	Danger boards should be provided for every AC equipment's.	Standard	1	Set	BOS	20000	20000	0.01
39	Cable Route Marker	On metal plate	Route marker shall be provided in every 20-meter gap with cable details. And height of route marker should be 300 mm from NGL.	Standard	1	Set	BOS	25000	25000	0.01
40	Double Warning Tape			Standard	0	Set	BOS	0	0	
41	Control Room Conduits and Wiring	Conduits and Cables supply and installation		Standard	1	Set	BOS	20000	20000	0.01
CIVIL WORKS										
42	Module Cleaning Arrangement	uPVC pipes schedule 40 and accessories Protected, ISI Marked (L-Bends, T-Bend & Joints) with Valve 1/2-inch Length (m)		Prince	1	Lot	Cleaning	400000	400000	0.16
		uPVC pipes schedule 40 and accessories Protected, ISI Marked (L-Bends, T-Bend		Prince	1	Lot	Cleaning	80000	80000	0.03

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43	Pile Foundation Work	& Joints) with Valve 0.75 inch Length (m)																
		2hp, 2000lpm centrifugal pump																
44	Transformer Foundation	Water Storage Tank	5000 ltr	Prince	2	Set	Cleaning	8000	16000	0.01								
		As per Design	M25 Concrete to be used	Standard	1148	Nos.	Civil	1450	1664600	0.67								
45	Inverters Stand with Canopy	As per design	M25 Concrete to be used	Standard	1	Nos.	Civil	12000	12000	0.00								
		MS Glvanized Steel Frame with Foundation	M25 Concrete to be used	Standard	10	Nos.	Civil	4000	40000	0.02								
46	ACCB Foundation	As per design	M25 Concrete to be used	Standard	2	Nos.	Civil	3400	6800	0.00								
		As per design	M25 Concrete to be used	Standard	1	Nos.	Civil	42000	42000	0.02								
47	HT Panel Foundation	For Laying HT Cable	Excavation of trench	Standard	1	Set	Civil	80000	80000	0.03								
		For Laying ACCB TO Transformer Cable	Excavation of trench	Standard	1	Set	Civil	10000	10000	0.00								
48	Cable Trenches	For Laying AC(Invt to ACCB) Cable and DC Cable in the Plant	Excavation of trench	Standard	1	Set	Civil	45000	45000	0.02								

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		For Laying DC Solar Cable with Conduit Pipe	Excavation of trench	Standard	1	Set	Civil	55000	55000	0.02
49	Control Room Civil Works	As per design		Standard	1	Nos.	Civil	100000	100000	0.04
50	Store Room Civil Works	As per design		Standard	1	Nos.	Civil	20000	20000	0.01
51	Installation and commissioning	As per design		Standard	1	Nos.	Civil	4932214	4932214	1.97
52	Chain Link Fencing				1	set	Civil	1000000	1000000	0.40
53	Meter Cubicle	33 KV, Check Meter and Main Meter	AS per UPCL	Standard	2	set	Electrical	325000	650000	0.26
54	Transportation		complete lot	Standard	1	Set	EPC	150000	150000	0.06
55	Design and Engineering,	Approvals, Liason.			1	Lot	EPC	5000000	5000000	2.00
Total								10,50,00,00	10,50,00,00	42.00
Per Watt								42.00		
GST @13.8%								11,94,90,00	11,94,90,00	47.80

Email: info@solarpulseenergy.com,
 Web: www.solarpulseenergy.com



Director
 For SRN Sun N Solar Energy Pvt.Ltd

NOTES:

All equipment will be as per the above list, makes will be chosen by SPEPL from any of the above make to suit delivery & Project execution in time.

2. Additional alternate makes if required shall be considered during detail engineering & in consultation with the Buyer in the view of delivery.

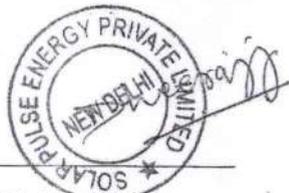
Contract Price

The total contract price for the entire scope of work under this contract exclusive of all applicable taxes and duties shall be :-

FIRM NAME	SOLAR PLANT CAPACITY	PRICE
SRN SUN N SOLAR ENERGY PVT LTD	2.0 MW AC/2.5 DC	Rs. 10,50,00,000 (Rs 42 /WP) (Exclusive of GST)

Note:

- GST applicable as per prevailing rates.
- Notwithstanding the breakup of the contract price, the contract shall, always, be construed as a single source responsibility contract and any breach in any part of the contract shall be treated as a breach to the entire contract. Notwithstanding the last sentence, the contractor shall not be liable for the breach if these breaches are caused by:-
 - Failure by the client of the payment terms.
 - Changes, repairs or incorrect operation by the client not expressly authorised in writing by the contractor.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For SRN Sun N Solar Energy Pvt.Ltd

Director

Mr. Suresh Kumar
Authorised Signatory
SRN Sun N Solar Energy Pvt Ltd

by

Terms and Conditions

1. Taxes and Duties.

The Contract Price quoted shall be exclusive of Excise Duty, Service Tax, Import duties, Work contract tax, GST.

2. Time Schedule.

The handover of the successfully commissioned plant would be 31st March 2022. The period considered for this installation time implies that the installation and construction team will work 24X7 in a week. Any delay in payment by the client would extend the deadline accordingly.

3. Payment Terms.

The terms of payment for the Contract shall be as detailed hereunder:

S.N	Percentage Payment	Activity	Estimated Time
1	25%	Along with Purchase Order	Day Zero (D)
2	70%	Before Dispatch of MMS, Inverters and BOS	D + 25 Days
3	5%	After Commissioning of Project	Within 30 days

4. Effective Date of the Contract.

The effective date of the contract shall be the date of release of full advance as mentioned in payment terms above. The contract shall be in force till successful handover of 2000 KW AC/2500 KW DC solar power ground mounted project and completion of defect liability period.

5. Defect Liability Period.

5.1 The Solar Contractor warrants that the work or any part thereof shall be free from defects in design, engineering, materials and workmanship.

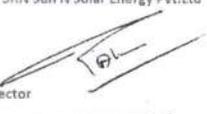
5.2 Defect Liability Period of solar plant would be 1 year from commissioning.

5.3 The investor would have a warranty for 5 years.


 Mr. Dhiraj Mishra
 Authorised Signatory
 Solar Pulse Energy Pvt. Ltd.

For SRN Sun N Solar Energy Pvt.Ltd

Director


 Mr. Suresh Kumar
 Authorised Signatory
 SRN Sun N Solar Energy Pvt Ltd

5.4 The warranties would be directly extended to the Client by the respective manufacturers and enforcement of the warranty shall lie with the Client. However, the Solar Contractor will assist the client for enforcement of the warranties.

5.5 The Solar Contractor accepts no liability for defects caused by improper use or unauthorised operation of the delivery item by the owner or its third parties. The same principles apply to non-adherence to operating rules, installation regulations or generally accepted engineering standards by the owner or its third parties. If the Client or third parties perform repair work or modifications of the delivery item, no warranty claims may be valid for these or their consequences.

6. Statutory Clearances.

Any cost or works for statutory clearances that would be required included but not limited to chief electrical inspector are in the scope of the Solar Contractor. The Client shall provide all cooperation for the acquiring of such clearances.

7. Authority of Receipt of Goods.

The Solar Contractor is hereby given the authority to receive goods on owner's behalf from all suppliers, store and use them for execution of this Agreement based on the instructions/drawings provided by them. The Solar Contractor is further authorised to issue acknowledgement or the receipt of goods to our suppliers on the Client's behalf.

8. Confidentiality.

Each of the parties shall not disclose the terms hereof to any person/party. Provided, however, either party may disclose the existence of the transaction to its legal counsel, accountants, lenders, engineers, architects, interior designers, investors and any other personnel who need to be aware of the existence of the transaction. Further, either party may disclose the existence of the transaction to the extent that law or court order requires such disclosure, but in such case, the other party must be first provided with a written notice thereof.

9. Termination

Neither the Client nor the Solar Contractor can terminate this agreement once the purchase order has been issued and advance is received by the solar contractor.

Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.



For SRN Sun N Solar Energy Pvt.Ltd

Director

Mr. Suresh Kumar
Authorised Signatory
SRN Sun N Solar Energy Pvt Ltd

10. Amendments

No change/modification/amendments will be made to the terms of this contract once the contract has been signed unless it is deemed necessary as per agreement and after prior approval of both the solar contractor and the client.

11. Assignment

No right, benefit, interest or obligation under this agreement may be assigned or transferred to any party without the prior written consent of the other party. However, the Client reserves the right to assign its rights to its affiliates or any Group Company or lenders to the project by giving intimation to the other party.

12. Dispute Resolution

12.1 In the case of any dispute arising out of or in connection with the terms of contract regarding its performance, existence, validity or termination, the parties shall first attempt to reach an amicable solution through mutual consultations and negotiations. If the parties are unable to reach to an amicable solution within 30 days from the date on which the dispute arose, any of the party may make a reference to arbitration in accordance with the following by giving notice to the other party.

12.2 The arbitration proceeding shall be conducted in accordance with the Arbitration and Conciliation Act 1996, and any statutory re-enactment or modification thereof and the place of arbitration shall be Dwarka, New Delhi.

13. Governing Law

This contract shall be governed by the Indian Laws and rules as amended from time to time. The courts of Delhi shall have exclusive jurisdiction in all matters arising under this contract.

14. Communications

All communications shall be sent by either party to the other at the addresses set out herein. Any communication sent out to that address will be effective when delivered at the relevant address.

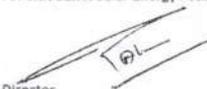
15. Force Majeure.

This contract agreement is subject to Force Majeure conditions. Neither party shall be considered in breach of this Agreement or liable for any delay nor is


 Mr. Dhiraj Mishra
 Authorised Signatory
 Solar Pulse Energy Pvt. Ltd.

For SRN Sun N Solar Energy Pvt.Ltd

Director


 Mr. Suresh Kumar
 Authorised Signatory
 SRN Sun N Solar Energy Pvt Ltd

failure to comply with this Agreement, if and to the extent that such delay or failure attributable to the occurrence of a Force Majeure Event.

16. Excess Material

Any and all excess material, remaining at the site, post complete commissioning and installation of the solar power plant is the property of the **Solar Contractor** only. The client holds no right on any extra material and cannot sell or use the same.

17. General Terms & Conditions

17.1 All guarantees, warranties, representations and obligations under this order shall be upon timely payment as per the payment schedule as contained in the agreement.

17.2 Any claim for damages or unpaid payments that is available to a contractor under law arising pursuant to this agreement shall survive even in case of the termination of this agreement.



Mr. Dhiraj Mishra
Authorised Signatory
Solar Pulse Energy Pvt. Ltd.

For SRN Sun N Solar Energy Pvt.Ltd



Director

Mr. Suresh Kumar
Authorised Signatory
SRN Sun N Solar Energy Pvt Ltd

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पत्रांक-यूकेपीसीबी/एचओ.एनओसी-7657/2022/ 1900

दिनांक- 31.03.2022

सेवा में,

M/s. SRN SUN N Solar Energy Pvt. Ltd.,
Khet No. 3175, 1021-22, 3071, 3074,
1106, 1041-43, 1141-43, 1132, 1323,
1533, 3058, 3076, 1164,
Vill. Kunidhar, Block-Sult, Distt. Almora.

Registered/AD

CAF ID.: 34774
CTE : Fresh

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गमन।
महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक 06.01.2022 (Application No.: 2026296) एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का बोर्ड मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरांत लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापनार्थ सहमति पत्र निर्गत किया जाता है।

1. यह स्थापनार्थ सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल :	Khet No. 3175, 1021-22, 3071, 3074, 1106, 1041-43, 1141-43, 1132, 1323, 1533, 3058, 3076, 1164, Vill. Kunidhar, Block-Sult, Distt. Almora.
(ख) उत्पादन :	Solar Power Generation - 2 Megawatt
(ग) मुख्य कच्चे माल :	Solar PV Modules/Panels
(घ) औद्योगिक उत्प्रवाह:	Nil
(ङ.) प्रयुक्त ईंधन :	Nil

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग में परीक्षण संचालन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न कर ले। जल एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्रवाह की मात्रा 20.0 कि०ली०/दिन से अधिक नहीं होगी। जनित घरेलू उत्प्रवाह को सोक पिट/सैप्टिक टैंक के माध्यम से निस्तारित किया जाये।
- उद्योग प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें।
- यह स्थापना हेतु सहमति पत्र जारी होने की तिथि से 05 वर्ष तक की अवधि के लिए वैध होगा।
- उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
- उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
- उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
- उद्योग में परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं ट्रांसबाउण्ड्री मूवमेन्ट) नियम, 2016 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंकटमय अपशिष्ट के निस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
- उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम, 1989 का पालन किया जाये।

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क्रमशः...पृष्ठ-2

13. उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व राक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
14. यह स्थापनार्थ सहमति पत्र मात्र Solar Power Generation from Sunlight – 2 Megawatt के उत्पादन हेतु मान्य है।
15. उद्योग में राज्य प्रदूषण नियंत्रण बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण कदापि न किया जाये।
16. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग राक्षम विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित कर लें।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापनार्थ सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापनार्थ सहमति पत्र (CTE) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 30.04.2022 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना सहमति पत्र निरस्त कर दिया जाएगा।

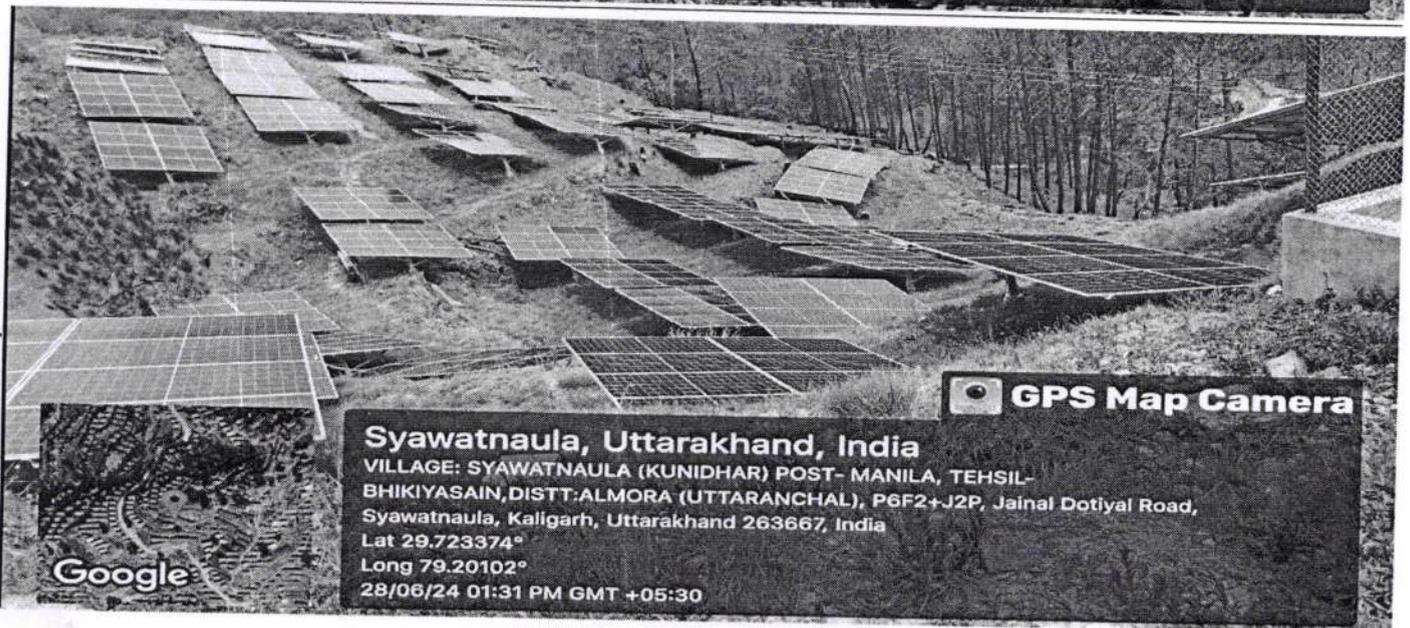
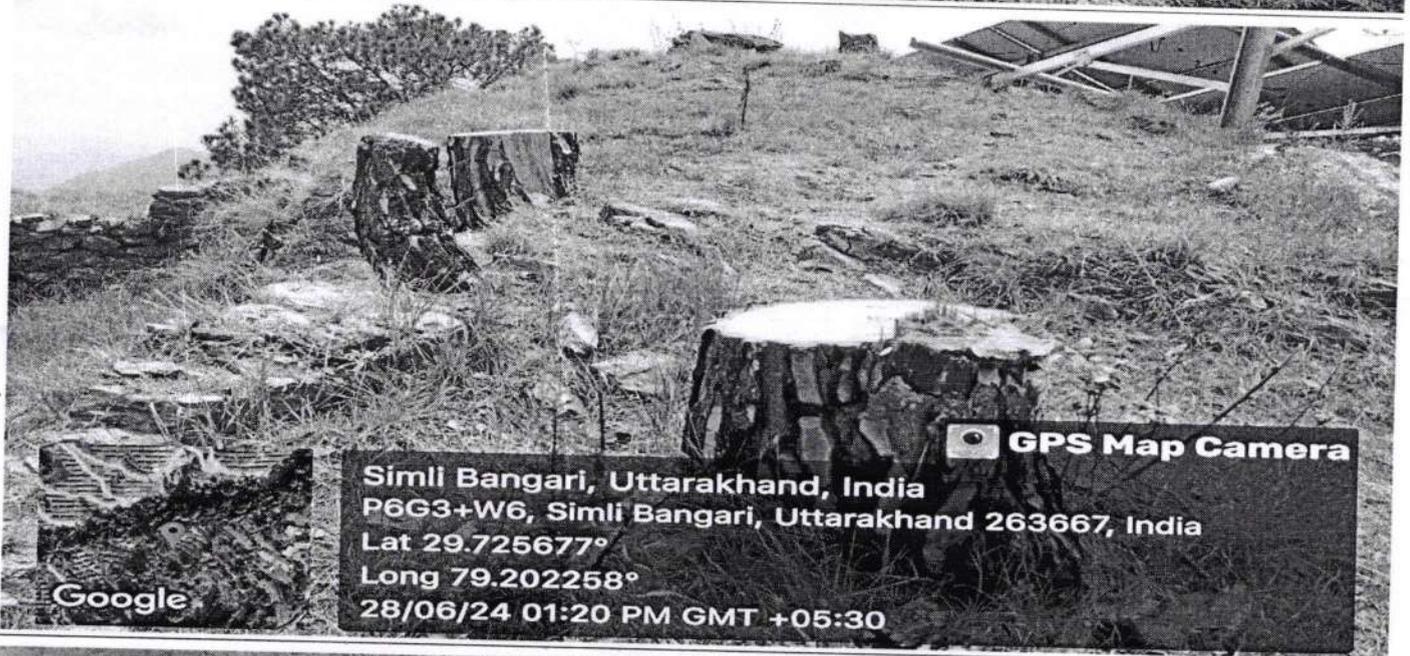
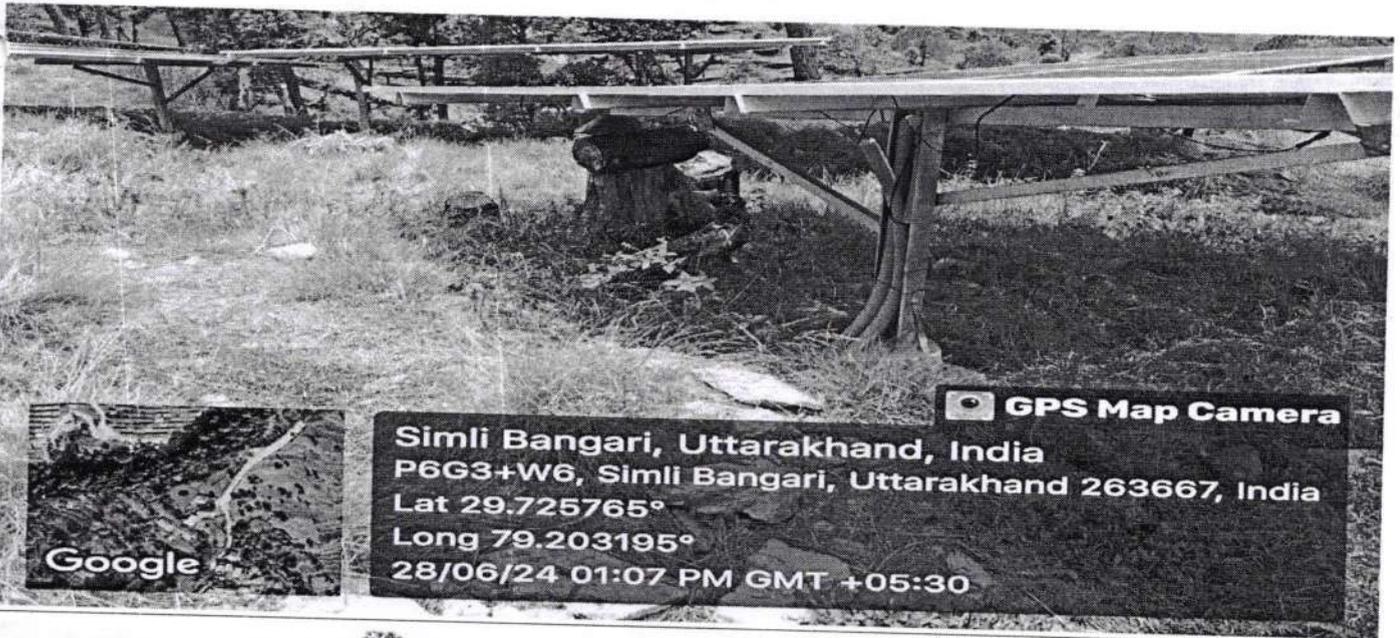
भवदीय

(एसओपीओ सुबुद्धि)
सदस्य सचिव

पृ० सं० एवं दिनांक/उपरोक्तानुसार।

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी, जनपद नैनीताल को सूचनार्थ एवं उपरोक्त के अनुपालन हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी



(मै0 नार्दन सोलर एनर्जी प्रा0लि0)

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